

## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH NEW DELHI

## Original Application No.444/2023

Paryavaran Vikash Sangh .....Applicant

Versus

State of Haryana &amp;Ors. ....Respondent(s)

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RESPONDENT NO.8

THROUGH

*Rahul Rathore**Rashi Choudhary*

(RAHUL RATHORE)(RASHI CHOUDHARY)

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**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH NEW DELHI****Original Application No.444/2023**

Paryavaran Vikash Sangh .....Applicant

Versus

State of Haryana &amp; Ors. ....Respondent(s)

**REPLY ON BEHALF OF RESPONDENT NO. 8.  
(RAMPRASTHA PROMOTERS & DEVELOPER PVT.  
LTD.) SUBMITTED IN COMPLIANCE OF THE ORDER  
DATED 26.07.2023 ISSUED BY THE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH NEW DELHI IN  
ORIGINAL APPLICATION NO.444/2023**

We, Ramprastha Promoters & Developer Pvt. Ltd. do hereby solemnly affirm and declare as under:

1. That we are one of the Respondents (hereinafter called the "Answering Respondent") in the present Original Application. Based on the available record, we are well conversant with the facts and circumstances of the present case. We are filing the instant reply in compliance of the order dated 26.07.2023 passed by this Hon'ble Tribunal in the present Original Application.
2. That we have gone through the contents of the Original Application, List of Dates and the accompanying annexures.
3. That in our aforesaid capacity, we are competent to submit the present reply to the Original Application filed by the Applicant.


4. That the contents of the present Original Application are hereby denied in toto except only to the extent that it is specifically admitted herein. Nothing stated in the Original Application is admitted, and each averment in the application shall be deemed to be denied even if there is no specific traversal thereof.

#### PRELIMINARY SUBMISSIONS

5. That the Applicant has misstated and misrepresented the true facts. The application has been filed with mala fide motives.
6. That the Answering Respondent is duly developing a group housing colony in Sector 37D, after obtaining all requisite licences and approvals, including environmental clearances. A copy of the DTCP Licence No.12 of 2009 dated 21.05.2009 and a copy of the Renewal Letter dated 13.12.2019 renewing the licence up to 20.05.2024 is annexed herewith as **ANNEXURE R-8/1** and **ANNEXURE R-8/2** respectively.
7. That the Answering Respondent duly obtained Environment Clearances (hereinafter called "EC") and Consent To Establish (hereinafter called "CTE") for the Group Housing colony project. A copy of the EC dated 30.06.2014 and a copy of the Extension of the EC dated 28.02.2019 is annexed herewith as **ANNEXURE R-8/3** and **ANNEXURE R-8/4** respectively. A copy of the CTE dated 28.02.2019 and a copy of the Extension of CTE dated 07.12.2022 is annexed herewith as **ANNEXURE R-8/5** and **ANNEXURE R-8/6** respectively.

A



Authorized Signatory  
For Respondent  
Promoters & Developer

8. That the Answering Respondent has duly established a Sewerage Treatment Plant (hereinafter called "STP") and, out of the five towers to be constructed, Occupation Certificate has already been obtained for Tower A, B, C and D, while Tower E is under construction, with its structure raised up to ground level. A copy of the Occupation Certificate dated 05.04.2023 is annexed herewith as **ANNEXURE R-8/7**.
9. That all allegations of illegality in the abstraction of ground water by the Answering Respondent are categorically denied. The Answering Respondent submits that it is using just one borewell to dewater the site, to safely raise the construction and safeguard the structures. The site has a high level of subsoil water, at a depth of around 4-5 meters. The basements in the project are constructed up to 3 levels below the ground. Hence, given the high level of subsoil water, it is necessary to use the borewell only to remove water encountered in the construction of basements.
10. That the water being extracted is poor quality saline water, totally unfit for drinking, abstraction of which is encouraged under the ground water policies. A copy of the ground water testing report dated 06.10.2023 is annexed herewith as **ANNEXURE R-8/8**. The benefits of removing saline water are well known. Saline groundwater adversely affects soil quality, making it less hospitable for plant growth. High salt concentrations lead to soil salinization, where salt accumulates in the root zone of plants, reducing their ability to take up water and nutrients. Therefore, removal of saline water creates a more hospitable environment for plant growth whether for agriculture or for afforestation. Saline



water also threatens to contaminate surrounding freshwater resources and therefore its removal is critical for safeguarding freshwater supplies for drinking, agriculture and ecosystems. In particular, saline water is extremely destructive of wetlands, and therefore its removal is beneficial for their preservation. Saline water also increases corrosion and deterioration of infrastructure.

11. That the abstracted saline water, removal of which only protects the ecology, is thereafter drained out into the storm water drainage system of Gurugram Metropolitan Development Authority (hereinafter called "GMDA"), as per sanction granted by GMDA. A copy of the GMDA Sanction dated 15.09.2023 is annexed herewith as **ANNEXURE R-8/9**. A copy of the Registration Application for permission to extract ground water submitted to the Haryana Water Resources Authority is annexed herewith as **ANNEXURE R-8/10**.
12. That in the above facts, it is clear that the actions of the Answer Respondent are not only in accordance with the law and after obtaining all requisite approvals and licences, but also the abstraction of ground water which is the subject matter of the Original Application is an activity beneficial to the ecology and environment.

#### **REPLY TO SYNOPSIS**

13. That the contents of the Synopsis are wrong and hence denied. It is vehemently denied that any drinking water is being abstracted from unauthorized borewell as alleged or at all. It is denied that there is no treatment facility as alleged or at all. Sultanpur National Park is declared a wetland area



but it is denied that Gurugram is declared as a wetland area or that the site of construction is a wetland area as alleged or at all. Furthermore, the removal of saline water only serves to protect and nurture the wetland areas. It is vehemently denied that Answering Respondent has done anything to harm the flora or fauna as alleged or at all. To the contrary, the removal of saline water creates a more hospitable environment for flora and fauna. As to the reference to the report of CGWB, that has nothing to do with the activities of the Answering Respondent which are the subject matter of the present Original Application. As already stated, the removal of saline water is highly beneficial to the ecology and therefore the cited report has no relevance to the present matter vis-à-vis the Answering Respondent. The allegations of degradation of ground water table, contaminating ground water and causing damage to environment are totally false and misleading, and on the contrary, the activities of the Answering Respondent are not only legal but also beneficial to the environment. Allegations of collusion and connivance are vehemently denied. Allegations of decrease in agricultural productivity, loss of local biodiversity, land degradation, generation of unproductive wasteland, deterioration in water quality, affecting natural vegetation, soil, forests and natural habitats of wildlife are not only false but completely opposite of the true position. Not only is the Answering Respondent not doing anything to cause the above alleged consequences but also, to the contrary, the Answering Respondent is removing poor quality saline water which has a hugely protective and/or beneficial environmental effect in terms of



enhancing agricultural productivity, promoting local biodiversity, make land hospitable for flora and fauna, protecting wetlands, protecting fresh water supplies critical for drinking, agriculture and ecology and safeguarding and nurturing natural vegetation, soil, forests and natural habitats. The Original Application is therefore totally false and frivolous, without any legal or factual basis.

**PARAWISE REPLY TO (C) FACTS OF THE CASE**

14. That the contents of Para No.1 is denied and the Applicant is put to strict proof thereof.
15. That the contents of Para No.2 need no reply.
16. That the contents of Para No.3 are wrong and hence denied. It is denied that the Answering Respondent is involved in any illegal dewatering activity as alleged or at all. It is denied that any fresh water is being extracted as alleged or at all. The contents of the preceding paras of this Reply are reiterated.
17. That the contents of Para No.4 and 5 concern alleged communications or interactions between the Applicant and government authorities, of which the Answering Respondent has no previous knowledge and the Applicant be put to strict proof thereof. However, any allegation or insinuation that the Answering Respondent is engaging in any illegal abstraction of ground water are categorically denied as false and incorrect. As to the report at page 19 of the Original Application, it is stated that the Answering Respondent installed only one borewell for extraction of the poor-quality saline water, necessary to dewater the site to facilitate construction, as explained earlier. The other two


borewells were installed by the builder of the adjacent project AMB Selfie Square on vacant land owned by the Answering Respondent but without taking permission of the Answering Respondent. The Answering Respondent has got the unauthorized borewells installed by AMB Selfie Square on its vacant land removed. It is reiterated that the dewatering of saline water done by the Answering Respondent through one borewell was completely legal and beneficial for the environment. The contents of the preceding paras of this reply are reiterated.

18. That the contents of para no.6, even if true, are totally irrelevant for the present controversy. The contents of the preceding paras of this reply are reiterated.
19. That the contents of para No.7 are wrong and hence denied. It is categorically denied that the Answering Respondent is extracting any fresh drinking water, as alleged or at all. It is denied that the Answering Respondent is discharging the water in open area. As already stated, the poor quality saline water, removal of which is beneficial for the environment, is being properly drained out into the storm water drains of GNDA, pursuant to the GNDA sanction. The contents of the preceding paras of this reply are reiterated.
20. That the contents of para no.8 and 9 are wrong and hence denied. The Answering Respondent has not engaged in any illegal activity as alleged or at all. All requisite licences, clearances and permissions have been taken by the Answering Respondent. The contents of the preceding paras of this reply are reiterated.
21. That the contents of para no.10 are wrong and hence denied. It is denied that the Answering Respondent has not



A. S. S.

established any treatment plant. Rather, the Answering Respondent has duly installed an STP and wastewater is being re-used for the permitted purposes after proper treatment. The contents of the preceding paras of this reply are reiterated.

22. That the contents of para no.11 are wrong and hence denied. A proper monitoring of dewatering is being done. The contents of the preceding paras of this reply are reiterated.
23. That the contents of para no.12 need no reply.
24. That the contents of para no.13 and 14 are wrong and hence denied. It is denied that the Answering Respondent is doing anything to hurt environment, ecology, livelihood etc. as alleged or at all. Rather the Answering Respondent is protecting, promoting and nourishing the environment, ecology and livelihood by removal of the harmful saline water. The contents of the preceding paras of this reply are reiterated.

#### **PARAWISE REPLY TO (D) GROUNDS**

25. That the contents of Ground No.1 are wrong and hence denied. The Answering Respondent is not contravening the guidelines in any manner.
26. That the contents of Ground No.2 are wrong and hence denied. The Answering Respondent has taken all approvals, to the extent they are applicable.
27. That the contents of Ground No.3 are wrong and hence denied. It is denied that the construction site falls within 500 meters of the periphery of the demarcated wetland area. Moreover, the actions of the Answering Respondent only



serve to protect and nurture the wetlands, by the removal of harmful saline water.

28. That the contents of Ground No.4 are wrong and hence denied. As already stated, the Answering Respondent has taken all clearances and approvals and copies of EC and CTE are annexed. The contents of the preceding paras of this reply are reiterated.
29. That the contents of Ground No.5 are wrong and hence denied. The report does not show any illegality on the part of the Answering Respondent.

**REPLY TO (E) LIMITATION**

30. That the contents of Section E Limitation are not admitted.

**REPLY TO PRAYER**

31. That in view of the true and correct facts set out in the preceding paragraphs, none of the prayers set out in this Original Application are maintainable vis-à-vis the Answering Respondent and the present Original Application being totally false and frivolous is liable to be dismissed with exemplary costs to be imposed on the Applicant.

  
 Respondent Promoters & Developers  
 Authorised Signatory  
**RESPONDENT NO.8**

THROUGH

  
 (RAHUL RATHORE)(RASHI CHOUDHARY)  
 Advocates  
 10A, Sagar Apartments, 6, Tilak Marg  
 New Delhi - 110001  
 9810188819-Mobile:  
 Email vijay3312@gmail.com

10  
BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

Original Application No.444/2023

Paryavaran Vikash Sangh .....Applicant

Versus

State of Haryana & Ors. ....Respondent(s)

**AFFIDAVIT**

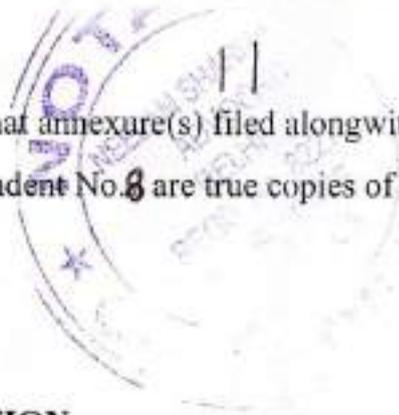
I, Arvind Walia son of Sh. Harbhagwan Singh, aged 63 years, Director of RAMPRASTHA PROMOTERS AND DEVELOPERS PVT LTD, having its registered office at having its office Plot 114, Sector 44, Gurugram, Haryana do hereby solemnly affirm and state on oath as under:

1. I say that I am the authorized signatory on behalf of Respondent No. 8 in the above captioned matter and as such I am competent to execute the present affidavit. I am conversant with the facts of the case based on the records.
2. I say that I have read the contents of the accompanying Reply behalf of Respondent No. 8. (Ramprastha Promoters & Developer Pvt. Ltd.) being submitted in compliance of the order dated 26.07.2023 issued by this Hon'ble Tribunal, Principal Bench New Delhi in Original Application No.444/2023.
3. I say that the contents of the said Reply on behalf of Respondent No.8 are true and correct to my knowledge, as per records. No part of it is false and nothing has been concealed therefrom.



*Arvind Walia*

4. I say that annexure(s) filed alongwith the Reply of the Respondent No.8 are true copies of the original.



*Handwritten signature*  
DEPONENT

**VERIFICATION**

Verified at New Delhi on this 8<sup>th</sup> day of November 2023, that the contents of the above affidavit are true and correct to my knowledge and belief as per record and nothing material has been concealed therefrom.

*Handwritten signature*  
DEPONENT

I identified the deponent who has signed in my presence



**ATTESTED**  
*Handwritten signature*  
NOTARY (Govt. of India)  
Neelam Sharma  
Advocate  
Sh. No. 165A, Gate No. 11  
Patla House Courts,  
New Delhi-110001  
(M) 9899408301

8 NOV 2023

## FORM LC-V

## ANNEXURE R-8/1

(See Rule-12)

Haryana Government

Town and Country Planning Department

Licence No. 12 of 2009

1. This licence is granted under The Haryana Development and Regulation of Urban Areas Act, 1975 and Rules 1976 made thereunder to M/s Ramprastha Realtor (P) Ltd., M/s Ramprastha Buildtech (P) Ltd., M/s Ramprastha Township (P) Ltd., M/s Ramprastha Promoters (P) Ltd., M/s A.S. Realcon (P) Ltd., M/s S.A. Infratech (P) Ltd., M/s B.S.Y. Developers (P) Ltd., for setting up of Group Housing Colony at village Garauli Kalan, District Gurgaon.
2. The particulars of land wherein the aforesaid colony is to be set up are given in the schedule annexed hereto and duly signed by the Director, Town and Country Planning, Haryana.
3. The licence is granted subject to the following conditions:-
  - a) That the Group Housing Colony is laid out to conform to the approved layout plan and the development works are executed according to the designs and specifications shown in the approved plan.
  - b) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and Rules, 1976 made there-under are duly complied with.
  - c) That the demarcation plan of the colony area is submitted before starting the development works in the colony and for approval of the zoning plan.
4. That the licensee shall construct the portion of road which shall form part of the licenced area at his own cost and will transfer the same free of cost to the Government.
5. That the licensee shall derive permanent approach from the 24 meters wide internal road.
6. That the licensee will not give any advertisement for sale of flats/floor area in Group Housing Colony before the approval of layout plan/building plans.
7. That the portion of sector/Master plan road which shall form part of the licenced area shall be transferred free of cost to the Government in accordance with the provisions of Section 3(3)(a)(iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
8. That you shall obtain approval/NOC from the competent authority to fulfill the requirements of notification dated 14.09.2006 issued by the Ministry of Environment & Forests, Govt. of India before starting the development works in the colony.
9. That the licensee will use only CFL fittings for internal lighting as well as for campus lighting in the complex.
10. The licence is valid upto 20-5-2013.

Dated Chandigarh

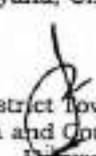
The 21-5-2009
  
 (S.S. Dhillon)

Director

Town and Country Planning,  
Haryana, Chandigarh.Dated: 25-5-09Endst No. DS-2008/ 4355

A copy is forwarded to the following for information and necessary action:-

1. M/s Ramprastha Realtor (P) Ltd., M/s Ramprastha Buildtech (P) Ltd., M/s Ramprastha Township (P) Ltd., M/s Ramprastha Promoters (P) Ltd., M/s A.S. Realcon (P) Ltd., M/s S.A. Infratech (P) Ltd., M/s B.S.Y. Developers (P) Ltd., C/o M/s S.A. Infratech (P) Ltd., C-10, C-Block Vasant Vihar Market, New Delhi along with copy of agreement LC-IV and bilateral agreement.
2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula.
4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Gurgaon.
6. Chief Engineer, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Gurgaon along with a copy of agreement.
8. Land Acquisition Officer, Gurgaon.
9. Senior Town Planner, Gurgaon. He will ensure that the colonizer shall obtain approval/NOC as per condition No. 8 above before starting the Development Works.
10. Senior Town Planner (Enforcement), Haryana, Chandigarh.
11. Senior Town Planner (Monitoring Cell), Haryana, Sector-8, Chandigarh.
12. District Town Planner, Gurgaon along with a copy of agreement.
13. Accounts Officer, O/o Director, Town & Country Planning, Haryana, Chandigarh along with a copy of agreement.

  
 District Town Planner (Hq)  
 For Director, Town and Country Planning,  
 Haryana, Chandigarh

TO BE READ WITH LICENCE NO.....<sup>12</sup>.....OF 2009

1. Detail of land owned by M/s Ramprastha Realtor Pvt. Ltd. 49/241 share, M/s Ramprastha Buildtech Pvt. Ltd 56/241 share Ramprastha Townships Pvt. Ltd, 38/214 share, Ramprastha Promoters Pvt. Ltd 20/241 share, M/s A.S Realcon Pvt. Ltd. 17/241 share M/s S.A Infratech Pvt. Ltd. 61/241 share village Garuali Kalan District Gurgaon.

Village	Khasra No.	Area
Garuali Kalan	223	B - B - B 3 - 0 - 0
	224	3 - 0 - 0
	218	2 - 9 - 0
	219	<u>3 - 12 - 0</u>
	Total	12 - 1 - 0 or 7.53125 Acres

2. Detail of land owned by Sh M/s Ramprastha Realtors Pvt. Ltd. village Garuali Kalan District Gurgaon.

Village	Khasra No.	Area
Garuali Kalan	267/1	B - B - B <u>3 - 6 - 0</u>
	Total	3 - 6 - 0 or 2.0625 Acres

3. Detail of land owned by M/s B.S.Y Developers Pvt Ltd. village Garuali Kalan District Gurgaon.

Village	Khasra No.	Area
Garuali Kalan	267/2	B - B - B 3 - 6 - 0
	268/1	<u>2 - 8 - 0</u>
	Total	5 - 14 - 0 or 3.5625 Acres
G- Total		B - B - B 21 - 1 - 0 = 13.156 Acres

*[Signature]*

-Director  
Town & Country Planning,  
Haryana, Chandigarh  
*[Signature]*

*Rahul Rethan*  
11/10/11 COPY

Regd.

To

Ramprastha Promoters & Developers Pvt. Ltd.  
114, Sector-44,  
Gurugram.

Subject: Memo No. LC-1936-Asstt(RK)/2019/ 30871 Dated: 13-12-2019  
Renewal of licence No. 12 of 2009 dated 21.05.2009.

Please refer to your application dated 27.08.2019 on the matter cited as subject above.

Licence No. 12 of 2009 dated 21.05.2009 granted for setting up of Group Housing Colony on the land measuring 13.156 acres in Sector 37-D, Gurugram Manesar Urban Complex is hereby renewed upto 20.05.2024 on the same terms & conditions laid down therein.

2. This renewal will not tantamount to certification of satisfactory performance of the applicant entitling him for further renewal of license.
3. The construction of community buildings will be completed as per provisions of section 3(3)(a)(iv) of Act 8 of 1975.
4. The delay in allotment of EWS flats, if any, shall be got compounded in accordance with the provisions of Departmental policy dated 16.08.2013.
5. To submit the Service plan estimates for approval in this office after recommendation of Chief Administrator, HSVP, Panchkula within 2 months.
6. That the bank guarantee shall be got revalidated before 1 month of its expiry.
7. You shall get the licence renewed till final completion of the colony is granted.

(K. Makrand Pandurang IAS)  
Director,  
Town & Country Planning  
Haryana, Chandigarh

Endst. No. LC-1936-Asstt(RK)/2019/

Dated:

A copy is forwarded to the following for information and necessary action:-

1. Chief Administrator, HUDA, Panchkula.
2. Senior Town Planner, Gurugram.
3. Website Administrator with a request to update the status of renewal of license on the website of the Department.
4. District Town Planner (P), Gurugram.
5. Chief Account Officer of this Directorate.

(Narender Kumar)  
Distt. Town Planner (HQ)  
For Director, Town & Country Planning  
Haryana, Chandigarh

Received original  
For HQ

(NARENDER S)

23/12/19

Whereas, license No.12 of 2009 dated 21.05.2009 was granted for development of Group Housing colony over an area measuring 13.156 acres in Sector 37-D, Gurugram in favour of Ramprastha Realtors Pvt. Ltd. & Others under the provisions of the Haryana Development and Regulation of Urban Areas Act, 1975 and Rules framed thereunder. As per terms and conditions of the licence and of the agreement executed on LC-IV, the colonizer is required to comply with the provisions of the Haryana Development and Regulation of Urban Areas, Act, 1975 and its Rules, 1976 thereof.

2. And, whereas, for non-compliance of the provisions of Rules 26 (2) & 28 of the Haryana Development and Regulation of Urban Areas Rules, 1976, upto 31.03.2019, the licensee has submitted a request for composition of said offence vide application dated 05.09.2019. As per the rates finalized by the Govt. the composition fee has been worked out to be ₹1,12,000/- the licensee has deposited the composition fees by vide transaction no.TCP31931990545408 dated 05.09.2019.

3. Accordingly, in exercise of power conferred under Section-13(I) of the Haryana Development and Regulation of Urban Areas Act, 1975, I hereby order to compound the offence of non compliance of the provisions of Rules 26 (2) & 28 of the Haryana Development and Regulation of Urban Areas Rules, 1976 by the colonizer upto 2018-2019.

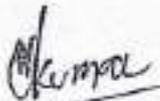
  
(K. Makrand Pandurang, IAS)  
Director,  
Town & Country Planning  
Haryana, Chandigarh

Endst. No. LC-1936-Asstt(RK)-2019/ 30877

Dated: 13-12-2019

A copy is forwarded to the following for information and necessary action:-

1. Ramprastha Promoters & Developers Pvt. Ltd. 114, Sector-44, Gurugram.
2. Chief Accounts Officer of this Directorate.

  
(Narender Kumar)  
District Town Planner (HQ)  
For Director, Town & Country Planning  
Haryana Chandigarh

Rahul Kethon  
// True copy //

**ANNEXURE R-8/3**

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA  
Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA.

No. SEIAA/HR/2014/862

Dated: 30-06-2014

To

M/s S.A. Infratech Pvt. Ltd.  
6/7, Shanti Niketan,  
New Delhi,

**Subject: Environment Clearance for Proposed Group Housing Project  
"Primera & Ark" at Sector-37 D, Village: Garauli Kalan, District:  
Gurgaon.**

Dear Sir,

This letter is in reference to your application no Nil dated 20.12.2013 addressed to M.S. SEIAA, Haryana received on 20.12.2013 and subsequent letter dated 11.03.2014 seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz, Form-1, Form1-A, Conceptual Plan and additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MOEF, GOI vide their Notification 23.3.2012, in its meetings held on 27.01.2014 and 17.04.2014 awarded "Gold" grading to the project.

[2] It is inter-alia, noted that the project involves the construction of Group Housing Project "Primera & Ark" at Sector-37 D, Village: Garauli Kalan, District Gurgaon on a total plot area of 53240.36 sqmt (13.156 Acre). The total built up area shall be 130239.73 sqmt (FAR: 92220.48 sqmt + Non FAR: 2285.54 sqmt + Basement: 35733.71 sqmt). The Group housing project shall have 25 Towers having Stilt + 2 Basements + GF + maximum 25 floors. The proposed project shall have 672 MDU, 119 EWS Units and 160 Service Personal, Nursery School, Community Centre, Convenient shopping. The maximum height of the building shall be 92.20 meter. The total water requirement shall be 748 KLD. The fresh water requirement shall be 455 KLD. The waste water generation shall be 617 KLD which will be treated in the 2 STPs of 370 KLD and 490 KLD capacities. The total power requirement shall be 7851 KVA which will be supplied by DHBVN. The Project Proponent has proposed to develop green belt on 35.18% of project area (20% tree plantation + 15.18% landscaping). The Project Proponent proposed to construct 14 rain water harvesting pits. The solid waste generation will be 2261 kg/day. The bio-degradable waste will be treated in the project area by adopting appropriate technology. The total parking spaces proposed are 1262 ECS.

[3] The State Expert Appraisal Committee, Haryana after due consideration of the relevant documents submitted by the project proponent and additional clarification furnished in response to its observations, have recommended the grant of environmental clearance for the project mentioned above, subject to compliance with the stipulated conditions. Accordingly, the State Environment Impact Assessment Authority in its meeting held on 12.06.2014 decided to agree with the recommendations of SEAC to accord necessary environmental clearance for the project under Category 8(a) of EIA Notification 2006 subject to the strict compliance with the specific and general conditions mentioned below:-

**PART A-**

**SPECIFIC CONDITIONS:-**

**Construction Phase:-**

- [1] "Consent for Establish" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana before the start of any construction work at site.
- [2] A first aid room as proposed in the project report shall be provided both during construction and operational phase of the project.
- [3] Adequate drinking water and sanitary facilities shall be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the labourers is strictly prohibited. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.
- [4] All the topsoil excavated during construction activities shall be stored for use in horticulture/landscape development within the project site.
- [5] The project proponent shall ensure that the building material required during construction phase is properly stored within the project area and disposal of construction waste should not create any adverse effect on the neighboring communities and should be disposed of after taking necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- [6] Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.
- [7] The diesel generator sets to be used during construction phase shall be of ultra low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.

- [8] The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- [9] Ambient noise levels shall conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air pollution and noise level during construction phase, so as to conform to the stipulated residential standards of CPCB/MoEF.
- [10] Fly ash shall be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and as amended on 27th August 2003.
- [11] Storm water control and its re-use as per CGWB and BIS standards for various applications should be ensured.
- [12] Water demand during construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices.
- [13] In view of the severe constrains in water supply augmentation in the region and sustainability of water resources, the developer will submit the NOC from CGWA specifying water extraction quantities and assurance from HUDA/ utility provider indicating source of water supply and quantity of water with details of intended use of water – potable and non-potable. Assurance is required for both construction and operation stages separately. It shall be submitted to the SEIAA and RO, MOEF, Chandigarh before the start of construction.
- [14] Roof must meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.
- [15] Opaque wall must meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- [16] The approval of the competent authority shall be obtained for structural safety of the building on account of earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc. If any forest land is involved in the proposed site, clearance under Forest Conservation Act shall be obtained from the competent Authority.
- [17] Overexploited groundwater and impending severe shortage of water supply in the region requires the developer to redraw the water and energy conservation plan. Developer shall reduce the overall footprint of the proposed development. Project proponent shall incorporate water efficiency /savings measures as well as water reuse/recycling within 3 months and before start of construction to the SEIAA, Haryana and RO, MOEF, GOI, Chandigarh.

- [18] The Project Proponent as stated in the proposal shall construct total 14 rain water harvesting pits for recharging the ground water within the project premises. Rain water harvesting pits shall be designed to make provisions for silting chamber and removal of floating matter before entering harvesting pit. Maintenance budget and persons responsible for maintenance must be provided. Care shall also be taken that contaminated water do not enter any RWH pit.
- [19] The project proponent shall provide for adequate fire safety measures and equipments as required by Haryana Fire Service Act, 2009 and instructions issued by the local Authority/Directorate of fire from time to time. Further the project proponent shall take necessary permission regarding fire safety scheme/NOC from competent Authority as required.
- [20] The Project Proponent shall obtain assurance from the DHBVN for supply of 7851 KVA of power supply before the start of construction. In no case project will be operational solely on generators without any power supply from any external power utility.
- [21] Detail calculation of power load and ultimate power load of the project shall be submitted to DHBVN under intimation to SELAA Haryana before the start of construction. Provisions shall be made for electrical infrastructure in the project area.
- [22] The Project Proponent shall not raise any construction in the natural land depression / Nallah/water course and shall ensure that the natural flow from the Nallah/water course is not obstructed.
- [23] The Project Proponent shall keep the plinth level of the building blocks sufficiently above the level of the approach road to the Project. Levels of the other areas in the Projects shall also be kept suitably so as to avoid flooding.
- [24] Construction shall be carried out so that density of population does not exceed norms approved by Director General Town and Country Department Haryana.
- [25] The Project Proponent shall submit an affidavit with the declaration that ground water will not be used for construction and only treated water should be used for construction.
- [26] The project proponent shall not cut any existing tree and project landscaping plan should be modified to include those trees in green area.
- [27] The project proponent shall provide 3 meter high barricade around the project area, dust screen for every floor above the ground, proper sprinkling and covering of stored material to restrict dust and air pollution during construction.
- [28] The project proponent shall construct a sedimentation basin in the lower level of the project site to trap pollutant and other wastes during rains.

- [29] The project proponent shall provide proper rasta of proper width and proper strength for the project before the start of construction.
- [30] The project proponent shall ensure that the U-value of the glass is less than 3.177 and maximum solar heat gain co-efficient is 0.25 for vertical fenestration.
- [31] The project proponent shall adequately control construction dusts like silica dust, non-silica dust and wood dust. Such dusts shall not spread outside project premises. Project Proponent shall provide respiratory protective equipment to all construction workers.
- [32] The project proponent shall develop complete civic infrastructure of the Group Housing colony including internal roads, green belt development, sewerage line, Rain Water recharge arrangements, Storm water drainage system, Solid waste management site and provision for treatment of bio-degradable waste, STP, water supply line, dual plumbing line, electric supply lines etc. and shall offer possession of the units/flats thereafter.
- [33] The project proponent shall provide one refuge area till 24 meter, one till 39 meter and one after 15 meter each, as per National Building Code. The project proponent shall not convert any refuse area in the habitable space and it should not be sold out/commercialized.
- [34] The project proponent shall provide fire control room and fire officer for building above 30 meter as per National Building Code.
- [35] The project proponent shall obtain permission of Mines and Geology Department for excavation of soil before the start of construction.
- [36] The project proponent shall seek specific prior approval from concerned local Authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local authorities beside other required services before taking up any construction activity.
- [37] The site for solid waste management plant be earmarked on the layout plan and the detailed project for setting up the solid waste management plant shall be submitted to the Authority within one month.
- [38] The project proponent shall submit the copy of fire safety plan duly approved by Fire Department before the start of construction.
- [39] The project proponent shall discharge excess of treated waste water/storm water in the public drainage system and shall seek permission of HUDA before the start of construction.
- [40] The project proponent shall maintain the distance between STP and water supply line.
- [41] The project proponent shall ensure that the stack height is 6 meter more than the highest tower.

- [42] The project proponent shall ensure that structural stability to withstand earthquake of magnitude 8.5 on Richter scale.
- [43] The project proponent shall provide helipad facility as required under NBC norms and shall seek permission of helipad from AAI accordingly.
- [44] The project proponent shall ensure that no construction activity is undertaken either on surface or below or above surface of revenue rasta passing through the project area.
- [45] The project proponent shall indicate the width and length of revenue rasta passing through the project area on sign board and shall display the same at both the ends of revenue rasta stretch, for awareness of public. Sign board shall also display the message that this is public rasta/road and any citizen can use it. There shall not be any gate with or without guards on revenue rasta further project proponent shall not encroach revenue rasta and shall not cross internal roads over revenue rasta.
- [46] The project proponent shall implement the revised parking/traffic circulation plan dated 12.06.2014 as submitted in the meeting (12 meter/10 meter wide set-back near the Entry and Exit points, provision for 16 meter wide internal road).

Operational Phase:

- [a] "Consent to Operate" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana.
- [b] The Sewage Treatment Plant (STP) shall be installed for the treatment of the sewage to the prescribed standards including odour and treated effluent will be recycled to achieve zero exit discharge. The installation of STP shall be certified by an independent expert and a report in this regard shall be submitted to the SEIAA, Haryana before the project is commissioned for operation. Tertiary treatment of waste water is mandatory. The project proponent shall remove not only Ortho-Phosphorus but total Phosphorus to the extent of less than 2mg/liter. Similarly total Nitrogen level shall be less than 2mg/liter in tertiary treated waste water. Discharge of treated sewage shall conform to the norms and standards of CPCB/ HSPCB, whichever is environmentally better. Project Proponent shall implement such STP technology which does not require filter backwash.
- [c] Separation of the grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized treatment should be done ensuring that the re-circulated water should have BOD level less than 5 mg/litre and the recycled water will be used for flushing, gardening and DG set cooling etc. to achieve zero exit discharge.

- [d] For disinfection of the treated wastewater ultra-violet radiation or ozonization process should be used.
- [e] Diesel power generating sets proposed as source of back-up power for lifts, common area illumination and for domestic use should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The location of the DG sets shall be in the open as promised by the project proponent with appropriate stack height above the highest roof level of the project as per the CPCB norms. The diesel used for DG sets shall be ultra low sulphur diesel (35 ppm sulphur), instead of low sulphur diesel.
- [f] Ambient Noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the Proposed Group Housing Project.
- [g] The project proponent as stated in the proposal should maintain at least 35.18% as green cover area for tree plantation especially all around the periphery of the project and on the road sides preferably with local species which can provide protection against noise and suspended particulate matter. The open spaces inside the project shall be preferably landscaped and covered with vegetation/grass, herbs & shrubs. Only locally available plant species shall be used.
- [h] The project proponent shall strive to minimize water in irrigation of landscape by minimizing grass area, using native variety, xeriscaping and mulching, utilizing efficient irrigation system, scheduling irrigation only after checking evapo-transpiration data.
- [i] Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment through sedimentation tanks must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 5 mts. above the highest ground water table. Care shall be taken that contaminated water do not enter any RWII pit. The project proponent shall avoid Rain Water Harvesting of first 10 minutes of rain fall. Roof top of the building shall be without any toxic material or paint which can contaminate rain water. Wire mesh and filters should be used wherever required.
- [j] The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- [k] A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Haryana in three months time.

- [l] Energy conservation measures like installation of LED only for lighting the areas outside the building and inside the building should be integral part of the project design and should be in place before project commissioning. Use of solar panels must be adapted to the maximum energy conservation.
- [m] The Project Proponent shall use zero ozone depleting potential material in insulation, refrigeration, air-conditioning and adhesive. Project Proponent shall also provide Halon free fire suppression system.
- [n] The solid waste generated should be properly collected and segregated as per the requirement of the MSW Rules, 2000 and as amended from time to time. The bio-degradable waste should be treated by appropriate technology at the site ear-marked within the project area and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- [o] The provision of the solar water heating system shall be as per norms specified by HAREDA and shall be made operational in each building block.
- [p] The traffic plan and the parking plan proposed by the Project Proponent should be adhered to meticulously with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be used.
- [q] The Project shall be operationalized only when HUDA/local authority will provide domestic water supply system in the area.
- [r] Operation and maintenance of STP, solid waste management and electrical Infrastructure, pollution control measures shall be ensured even after the completion of project.
- [s] Different type of wastes should be disposed off as per provisions of municipal solid waste, biomedical waste, hazardous waste, e-waste, batteries & plastic rules made under Environment Protection Act, 1986. Particularly E-waste and Battery waste shall be disposed of as per existing E-waste Management Rules 2011 and Batteries Management Rules 2001. The project proponent should maintain a collection center for E-waste and it shall be disposed of to only registered and authorized dismantler / recycler.
- [t] Standards for discharge of environmental pollutants as enshrined in various schedules of rule 3 of Environment Protection Rule 1986 shall be strictly complied with.
- [u] Water supply shall be metered among different users and different utilities.
- [v] The project proponent shall ensure that the of DG sets is more than the highest tower and also ensure that the emission standards of noise and air are within the

CPCB latest prescribed limits. Noise and Emission level of DG sets greater than 800 KVA shall be as per CPCB latest standards for high capacity DG sets.

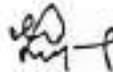
- [w] All electric supply exceeding 100 amp, 3 phase shall maintain the power factor between 0.98 lag to 1 at the point of connection.
- [x] The project proponent shall not use fresh water for HVAC and DG cooling. Air based HVAC system should be adopted and only treated water shall be used by project proponent for cooling, if it is at all needed. The Project Proponent shall also use evaporative cooling technology and double stage cooling system for HVAC in order to reduce water consumption. Further temperature, relative humidity during summer and winter seasons should be kept at optimal level. Variable speed drive, best Co-efficient of Performance (Cop), as well as optimal Integrated Point Load Value and minimum outside fresh air supply may be resorted for conservation of power and water. Coil type cooling DG Sets shall be used for saving cooling water consumption for water cooled DG Sets.
- [y] The project proponent shall ensure that the transformer is constructed with high quality grain oriented, low loss silicon steel and virgin electrolyte grade copper. The project proponent shall obtain manufacturer's certificate also for that.
- [z] The project proponent shall ensure that exit velocity from the stack should be sufficiently high. Stack shall be designed in such a way that there is no stack down-wash under any meteorological conditions.
- [aa] The project proponent shall provide water sprinkling system in the project area to suppress the dust in addition to the already suggested mitigation measures in the Air Environment Chapter of EMP.
- [ab] The project proponent shall ensure proper Air Ventilation and light system in the basements area for comfortable living of human being and shall ensure that number of Air Changes per hour/(ACH) in basement never falls below 15. In case of emergency capacity for increasing ACH to the extent of 30 must be provided by the project proponent.
- [ac] The project proponent shall ensure drinking/ domestic water supply as per prescribed standards till treated water supply is made available by HUDA.

**PART-B. GENERAL CONDITIONS:**

- [i] The Project Proponent shall ensure the commitments made in Form-1, Form-1A, EIA/EMP and other documents submitted to the SEIAA for the protection of environment and proposed environmental safeguards are complied with in letter and spirit. In case of contradiction between two or more documents on any point, the most environmentally friendly commitment on the point shall be taken as commitment by project proponent.

- [ii] The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the northern Regional Office of MoEF, the respective Zonal Office of CPCB, HSPCB and SEIAA Haryana.
- [iii] STP outlet after stabilization and stack emission shall be monitored monthly. Other environmental parameters and green belt shall be monitored on quarterly basis. After every 3 (three) months, the project proponent shall conduct environmental audit and shall take corrective measure, if required, without delay.
- [iv] The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of this project. SEIAA reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF.
- [v] The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal.
- [vi] All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, Forest Act, 1927, PLPA 1900, etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.
- [vii] The Project proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter are available with the Haryana State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.
- [viii] Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.
- [ix] Any appeal against the this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- [x] The project proponent shall put in place Corporate Environment Policy as mentioned in MoEF, GoI OM No. J-11013/41/2006-IA II (I) dated 26.4.2012 within 3 months period. Latest Corporate Environment Policy should be submitted to SEIAA within 3 months of issuance of this letter.
- [xi] The fund ear-marked for environment protection measures should be kept in separate account and should not be diverted for other purposes and year wise expenditure shall be reported to the SEIAA/RO MOEF GOI under rules prescribed for Environment Audit.
- [xii] The project proponent shall ensure the compliance of Forest Department, Haryana Notification no. S.O.121/PA2/1900/S.4/97 dated 28.11.1997.
- [xiii] The Project Proponent shall ensure that no vehicle during construction/operation phase enter the project premises without valid 'Pollution Under Control' certificate from competent Authority.
- [xiv] The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve

- himself /herself of the responsibility by shifting it to any contractor engaged by project proponent.
- [xv] The project proponent shall seek fresh Environmental clearance if at any stage there is change in the planning of the proposed project.
- [xvi] Besides the developer/applicant, the responsibility to ensure the compliance of Environmental Safeguards/ conditions imposed in the Environmental Clearance letter shall also lie on the licensee/licensees in whose name/names the license/CLU has been granted by the Town & Country Planning Department, Haryana.
- [xvii] The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>x</sub> NO<sub>x</sub>, Ozone, Lead, CO, Benzene, Ammonia, Benzopyrine, arsenic and Nickel. (Ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- [xviii] The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the HSPCB Panchkula as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of the EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- [xix] The project proponent shall conduct environment audit at every three months interval and thereafter corrected measures shall be taken without any delay. Details of environmental audit and corrective measures shall be submitted in the monitoring report.



Member Secretary,  
State Level Environment Impact  
Assessment Authority, Haryana, Panchkula.



Endst. No. SEIAA/HR/2014

Dated:.....

A copy of the above is forwarded to the following:

1. The Additional Director (IA Division), MOEF, GOI, CGO Complex, Lodhi Road, New Delhi.
2. The Regional office, Ministry of Environment & Forests, Govt. of India, Sector 31, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, Pkl.

Member Secretary,  
State Level Environment Impact  
Assessment Authority, Haryana, Panchkula.

Rahul Kethan  
11 True COPY 11

27  
**ANNEXURE R-8/4**

State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Telephone No. 0172-2565232  
E-mail ID: seiaa.hry@gmail.com

Memo No: SEIAA/HR/2021/262

Date: 12/03/2021

To

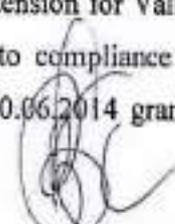
M/s Ramprastha Promoters & Developers Pvt. Ltd,  
(Formerly M/s S.A.Infratech Pvt. Ltd),  
Plot No. 114, Sector-44, District-Gurugram,  
Haryana-122002

**Subject:** Extension of validity of Environment Clearance for Group Housing Project, "Primera & Ark" at Sector-37 D, Village Garauli Kalan, District Gurugram, Haryana.

With reference to your application No. Nil dated 24.02.2021 received in this office on 24.02.2021 for seeking Extension of Validity of Environment Clearance granted for Group Housing Project, "Primera & Ark" at Sector-37 D, Village Garauli Kalan, District Gurugram, Haryana on 30.06.2014. The Validity of your Environment Clearance is up to 29.06.2021 as per MoEF & CC, GoI dated 14.09.2006 & its subsequent Amendment dated 29.04.2015 & 14.09.2016.

The case was examined in the light of MoEF & CC, GoI Amended Notification dated 14.09.2016.

Keeping in view of above, the Authority decided to grant Extension for Validity of Environment Clearance for further 3 years i.e. upto 29.06.2024 subject to compliance of the conditions already imposed in the Environmental Clearance letter dated 30.06.2014 granted by SEIAA, Haryana.

  
Chairman,  
SEIAA, Haryana.

Rahul Kethan  
//True COPY//



## ANNEXURE R-8/5

### HARYANA STATE POLLUTION CONTROL BOARD



Haryana State Pollution Control Board, 3rd Floor,  
HSIDC Office Complex, IMT Manesar, Gurugram

Website: [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcb.pkd@sifymail.com](mailto:hspcb.pkd@sifymail.com)

Telephone No.: 0172-2577870-73

No. HSPCB/Consent/ : 329962319GUSOCTE6358930

Dated:28/02/2019

To.

M/s : Ramprastha Promoters and Developers Private Limited  
Village Gadauli Kalan, Sector-37-D, Gurgaon, Haryana.  
**GURGAON**  
122001

### Sub. : Grant of consent to Establish to M/s Ramprastha Promoters and Developers Private Limited

Please refer to your application no. 6358930 received on dated 2019-02-23 in regional office Gurgaon South.

With reference to your above application for consent to establish, M/s Ramprastha Promoters and Developers Private Limited is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	21/02/2019 - 29/06/2021
Industry Type	Building and construction project having waste water generation more than 100 KLD
Category	RED
Investment(In Lakh)	16158.0
Total Land Area (Sq. meter)	53240.36
Total Builtup Area (Sq. meter)	130691.7
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	617.0 KL/Day
Number of outlets	1.0
<b>Mode of discharge</b>	
1. Domestic	Recycling/Reuse of Gardening/Horticulture
2. Trade	0
<b>Permissible Domestic Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. Oil & Grease	10 mg/l

5. pH	5.5-9.0
<b>Permissible Trade Effluent Parameters</b>	
1. NA	mg/l
Number of stacks	1
<b>Height of stack</b>	
1. Attached to D.G.Sets above roof level	5.47 meter
<b>Permissible Emission parameters</b>	
1. NA	
<b>Capacity of boiler</b>	
1. N.A.	Ton/hr
<b>Type of Furnace</b>	
1. N.A.	
<b>Type of Fuel</b>	
1. Diesel	1.92 KL/day

*Regional Officer, Gurgaon South*  
*Haryana State Pollution Control Board.*

#### Terms and conditions

1. The industry has declared that the quantity of effluent shall be 617 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 617 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 24 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.

10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

#### Specific Conditions

#### Other Conditions :

1. Unit will take Consent to Operate before starting the occupation/ operation of the project.
2. The unit will install the project only on the plot for which unit has applied for NOC.
3. The unit will install adequate acoustic enclosures/ chambers on their D.G. sets with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986.

*Regional Officer, Gurgaon South  
Haryana State Pollution Control Board.*

*Rahul Kethon  
// Toile copy //*



**ANNEXURE R-8/6****HARYANA STATE POLLUTION CONTROL BOARD****HSPCB**

**Haryana State Pollution Control Board, 3rd Floor,  
HSIDC Office Complex, IMT Manesar, Gurugram  
Email:- hspcbrogrs@gmail.com**

*Website: www.hrocmms.nic.in E-Mail - hspcbho@gmail.com*

*Telephone No.: 0172-2577870-73*

No. HSPCB/Consent/ : 329962322GUSOCTE30438739

Dated:07/12/2022

To.

M/s : Ramprastha Promoters and Developers Private Limited  
Village Gadauli Kalan, Sector-37-D, Gurgaon, Haryana.  
**GURGAON**  
122001

**Sub. : Grant of consent to Establish to M/s Ramprastha Promoters and Developers Private Limited**

Please refer to your application no. 30438739 received on dated 2022-11-12 in regional office Gurgaon South.

With reference to your above application for consent to establish, M/s Ramprastha Promoters and Developers Private Limited is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR/WATER
<b>Period of consent</b>	07/12/2022 - 24/09/2032
<b>Industry Type</b>	Building and Construction projects having waste water generation more than 100 KLD in respective of their built-up area
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	24812.0
<b>Total Land Area (Sq. meter)</b>	53240.36
<b>Total Builtup Area (Sq. meter)</b>	24209.52
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	617.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Recycling/Reuse
2. Trade	0
<b>Permissible Domestic Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l

4. Oil & grease	10 mg/l
5. pH	5.5-9.0
<b>Permissible Trade Effluent Parameters</b>	
1. NA	mg/l
Number of stacks	7
<b>Height of stack</b>	
1. Stack attached to DG Set 750 KVA above roof level	5.75 meter
2. Stack attached to DG Set 750 KVA above roof level	5.75 meter
3. Stack attached to DG Set 750 KVA above roof level	5.75 meter
4. Stack attached to DG Set 750 KVA above roof level	5.75 meter
5. Stack attached to DG Set 750 KVA above roof level	5.75 meter
6. Stack attached to DG Set 750 KVA above roof level	5.75 meter
7. Stack attached to DG Set 320 KVA above roof level	5.75 meter
<b>Permissible Emission parameters</b>	
1. NA	
<b>Capacity of boiler</b>	
1. N.A.	Ton/hr
<b>Type of Furnace</b>	
1. N.A.	
<b>Type of Fuel</b>	
1. Diesel	1 KL/day

*Regional Officer, Gurgaon South  
Haryana State Pollution Control Board.*

#### **Terms and conditions**

1. The industry has declared that the quantity of effluent shall be 617 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 617 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.

3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.

19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

#### Specific Conditions

#### Other Conditions :

1. Unit will take Occupation Certificate before obtaining Consent to Operate. 2. The unit will install the project only on the premises for which unit has applied for NOC. 3. The unit will install adequate acoustic enclosures/ chambers on their D.G. sets with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986. 4. Unit will comply the conditions mentioned in the letter dated 25-10-2019 of CPCB regarding mechanism for Environmental management. 5. Unit will register on Dust control & management app and will install anti smog gun and will submit the proof of the same.

SANDEEP SINGH Digitally signed by SANDEEP SINGH  
DN: cn=SANDEEP SINGH, o=Haryana State Pollution Control Board

Regional Officer, Gurgaon South  
Haryana State Pollution Control Board.

Rahul Kethan  
// True copy //

**ANNEXURE R-8/7**

DIRECTORATE OF TOWN AND COUNTRY PLANNING, HARYANA  
Nagar Yojna Bhawan, Plot No. 3, Block-A, Sector-18-A, Madhya Marg, Chandigarh  
Tele -Fax: -0172-2548475; 0172-2549851, E-mail:tcpharyana7@gmail.com  
Web Site: www.tcpharyana.gov.in

FORM BR-VII  
(See Code 4.10(2), (4) and (5))  
Occupation Certificate

To

Ramprastha Promoters and Developers Pvt. Ltd.,  
114, Sector-44,  
Gurugram - 122002.

Memo No.-ZP-695/PA(DK)/2023/

9616

Dated:

05-04-2023

Subject:-

Grant of occupation certificate for Tower-A, B, C, D, Convenient Shopping and EWS Block falling in Group Housing Colony measuring 13.156 acres (Licence No. 12 of 2009 dated 21.05.2009), Sector-37D, Gurugram being developed by Ramprastha Promoters and Developers Pvt. Ltd.

Please refer to your application dated 04.04.2022 on the matter as subject cited above.

2. The request made vide above referred application to grant occupation certificate for the Tower-A, B, C, D, Convenient Shopping and EWS Block constructed in above said group housing colony has been examined and before considering the same, comments of field offices were sought.

3. Whereas, Superintending Engineer, Infra-I, GMDA dated 20.12.2022 has confirmed that public health services (Internal & External) with respect to the applied buildings and site area have been got checked and found laid at site. The services include water supply, sewerage, SWD, roads, street lighting, Horticulture and storm water. Further, rain water harvesting system is in place and functional. The Senior Town Planner, Gurugram vide memo no. 677 dated 25.01.2023 has intimated about the variations made at site vis-à-vis approved building plans.

5. Further, Structural Stability Certificate for the building raised at site has been issued by Sh. R.K. Singh, (Structure Engineer) has also confirmed about Structural Stability of building as per certificate issued.

6. On the basis of above said reports, composition fees amounting ₹ 9,67,828/- is liable to be charged on account of violations made viz-a-viz approved building plans. Accordingly, I hereby grant permission to occupy the buildings described below:-

Tower/ Block No.	No of dwelling units sanctioned	No of dwelling units achieved	No. of Floors	FAR Sanctioned		FAR Achieved	
				Area in Sq.m.	%	Area in Sq.m.	%
Tower-A	92	92	Ground Floor to 22 <sup>nd</sup> Floor	10614.27	19.936	10557.82	19.830
Tower-B	92	92	Ground Floor to 22 <sup>nd</sup> Floor	10614.27	19.936	10547.70	19.811
Tower-C	92	92	Ground Floor to 22 <sup>nd</sup> Floor	10614.27	19.936	10547.70	19.811
Tower-D	92	92	Ground Floor to 22 <sup>nd</sup> Floor	10614.27	19.936	10557.82	19.830
EWS Block	119	119	Stilt/Ground Floor to 4 <sup>th</sup> Floor	3132.46	5.884	3132.46	5.884
Convenient Shopping			Ground Floor	160.0	0.301	171.01	0.321
Total	368 Main Dwelling Units and 119 EWS Units			45749.54	85.929	45514.51	85.487

No. 5 R Area in Sqm.		
Floors	Sanctioned	Achieved
Stilt area (EWS Block)	705.59	705.59
Basement-1	12644.32	10337.78
Basement-2	11671.04	9905.52
Basement-3	12254.78	9914.94
Guard Room - 1	--	5.936
Guard Room - 2	--	8.95
Meter Room	--	20.07
VCB Room	--	37.47
Fire Control Room	--	16.91
Stair - 1	--	15.42
Stair-2	--	15.88
Stair-3	--	13.31
Stair-4	--	14.98
Stair-5	--	14.90
Total	37275.73	31029.656

7. The occupation certificate is being issued subject to the following conditions:-
- I. The building shall be used for the purposes for which the occupation certificate is being granted and in accordance with the uses defined in the approved Zoning Regulations/Zoning Plan and terms and conditions of the licence.
  - II. That you shall abide by the provisions of Haryana Apartment Ownership Act, 1983 and Rules framed thereunder. All the flats for which occupation certificate is being granted shall have to be compulsorily registered and a deed of declaration will have to be filed by you within the time schedule as prescribed under the Haryana Apartment Ownership Act 1983. Failure to do so shall invite legal proceedings under the statute.
  - III. That you shall apply for the connection for disposal of sewerage, drainage & water supply from HSVPA/State Government as and when the services are made available, within 15 days from its availability. You shall also maintain the internal services to the satisfaction of the Director till the colony is handed over after granting final completion.
  - IV. That you shall be fully responsible for supply of water, disposal of sewerage and storm water of your colony till these services are made available by HSVPA/State Government as per their scheme.
  - V. That in case some additional structures are required to be constructed as decided by HSVP at later stage, the same will be binding upon you.
  - VI. That you shall maintain roof top rain water harvesting system properly and keep it operational all the time as per the provisions of Haryana Building Code, 2017.
  - VII. The basements and stilt shall be used as per provisions of approved zoning plan and building plans.
  - VIII. That the outer facade of the buildings shall not be used for the purposes of advertisement and placement of hoardings.
  - IX. That you shall neither erect nor allow the erection of any Communication and Transmission Tower on top of the building blocks.
  - X. That you shall comply with all the stipulations mentioned in the Environment clearance issued by State Environment Impact Assessment Authority Haryana, Panchkula vide No. SEIAA/HR/2014/862 dated 30.06.2014.
  - XI. That you shall comply with all conditions laid down in the FS/2022/56 dated 03.03.2022 and Memo No. FS/2022/84 dated 14.04.2022 of the Fire Station Officer, MC Gurugram with regard to fire safety measures.

*Year*

- XII. That you shall comply with all the conditions laid down in Form-D issued by Inspector of Lifts-cum-Executive Engineer, Electrical Inspectorate, Haryana, 526/19, Shivaji Nagar, Opp. S.D. Public School (Khandsa Road), Gurugram.
- XIII. The day & night marking shall be maintained and operated as per provision of International Civil Aviation Organization (ICAO) standard.
- XIV. That you shall use Light-Emitting Diode lamps (LED) in the building as well as street lighting.
- XV. That you shall impose a condition in the allotment/possession letter that the allottee shall use Light-Emitting Diode lamps (LED) for internal lighting, so as to conserve energy.
- XVI. That provision of parking shall be made within the area earmarked/designated for parking in the colony and no vehicle shall be allowed to park outside the premises.
- XVII. That you shall be fully responsible for making compliance regarding any deficit electrical infrastructure as determined by competent authority/concerned DISCOM in near future.
- XVIII. Any violation of the above said conditions shall render this occupation certificate null and void.

  
 (T.L. Satyapal, IAS)  
 Director General,  
 Town and Country Planning,  
 Haryana, Chandigarh.

Endst. No. ZP-695/PA(DK)/2023/\_\_\_\_\_ Dated: - \_\_\_\_\_

A copy is forwarded to the following for information and necessary action: -

1. Senior Town Planner, Gurugram with reference to his office memo. No. 677 dated 25.01.2023.
2. Superintending Engineer, Infra-I, GMDA with reference to his office memo dated 20.12.2022.
3. District Town Planner, Gurugram with reference to his office Endst. No. 622 dated 24.01.2023.
4. District Town Planner (Enf.), Gurugram.
5. The Fire Station Officer, MC Gurugram with reference to his office Memo No. FS/2022/56 dated 03.03.2022 and Memo No. FS/2022/84 dated 14.04.2022 vide which no objection certificate for occupation of the above-referred buildings have been granted. It is requested to ensure compliance of the conditions imposed by your letter under reference. Further in case of any lapse by the owner, necessary action as per rules should be ensured. In addition to the above, you are requested to ensure that adequate fire fighting infrastructure is created at Gurugram for the high-rise buildings and concerned Fire Officer will be personally responsible for any lapse/violation.
6. Nodal Officer, website updation.

(Narender Kumar)  
 District Town Planner (HQ),  
 For Director General, Town and Country Planning,  
 Haryana, Chandigarh.

*Rahul Kethan*  
 //True copy //



Sample Number : VELW/01  
Name & Address of the Party : M/s Ramprastha Promoters & Developers Pvt. Ltd.  
The Edge Tower Sector-37 D Village-Gadaulikalan,  
Gurgaon, (Haryana)

Report No. : VELW/2309300002  
Format No : 7.8 F 03  
Party Reference No : By Mail  
Reporting Date : 06/10/2023  
Period of Analysis : 30/09/2023-06/10/2023  
Receipt Date : 30/09/2023  
Sampling Date : 30/09/2023  
Sampling Quantity : 5.0 Ltrs+250 ml  
Sampling Type : Grab

Name of Sample : Ground Water  
Sample Group : Water/Residues and contaminants in Water  
Location : Primera Towers  
Sample Collected by : VEL Representative (Mr. Darpan)  
Environmental Condition : 25±2°C  
Sampling and Analysis Protocol : APHA & IS

S.No.	Test Parameters	Test Method	Results	Units	Requirement as per IS:10500-2012#	
					Acceptable Limits	Permissible Limits
Discipline : Chemical						
1	pH (at 25°C)	IS 3025 (P-11)	7.09	--	6.5 to 8.5	No Relaxation
2	Colour,max	IS 3025 (P-4)	BLQ(LOQ-1.0)	Hazen	5	15
3	Turbidity,max	IS 3025 (P-10)	BLQ(LOQ-1.0)	NTU	1	5
4	Odour	IS 3025 (P-5)	Agreeable	--	Agreeable	Agreeable
5	Taste	IS 3025 (P-8)	Disagreeable	--	Agreeable	Agreeable
6	Total Dissolved Solids (at 180°C ± 1°C),max	IS 3025 (P-16)	13360.00	mg/L	500	2000
7	Calcium (as Ca),max	IS 3025 (P-40)	461.72	mg/L	75	200
8	Alkalinity (as CaCO3)	IS 3025 (P-23)	1501.50	mg/L	200	600
9	Chloride (as Cl),max	IS 3025 (P-32)	7736.25	mg/L	250	1000
10	Magnesium (as Mg),max	APHA_3500 Mg B	2052.30	mg/L	30	100
11	Total Hardness (as CaCo3),max	IS 3025 (P-21)	9600.00	mg/L	200	600
12	Sulphate (as SO4),max	IS 3025 (P-24)	1642.20	mg/L	200	400
13	Fluoride (as F),max	APHA 4500 F D	BLQ(LOQ-0.2)	mg/L	1.0	1.5
14	Nitrate (as NO3),max	IS: 3025(P-34) Chromotropic Method	31.10	mg/L	45.0	No Relaxation
15	Iron (as Fe),max	VEL/STP/ICP/W-01, Issue No. -01, Issue date 01/11/2021	0.012	mg/L	1.0	No Relaxation

Reviewed By

Authorized Signatory



Sample Number : VEL/W/01

Report No.

: VEL/W/2309300002

S.No.	Test Parameters	Test Method	Results	Units	Requirement as per IS:10500-2012#	
					Acceptable Limits	Permissible Limits
16	Aluminium (as Al),max	VEL/STP/ICP/W-01, Issue No. -01, Issue date 01/11/2021	BLQ(LOQ-0.005)	mg/L	0.03	0.2
17	Boron (as B),max	VEL/STP/ICP/W-01, Issue No. -01, Issue date 01/11/2021	BLQ(LOQ-0.01)	mg/L	0.5	2.4
18	Total Chromium (as Cr),max	VEL/STP/ICP/W-01, Issue No. -01, Issue date 01/11/2021	BLQ(LOQ-0.002)	mg/L	0.05	No Relaxation
19	Phenolic Compounds (C6H5OH),max	IS 3025 (P-43)	BLQ(LOQ-0.0005)	mg/L	0.001	0.002
20	Mineral Oil,max	IS:3025 (P-39)	BLQ(LOQ-0.1)	mg/L	1.0	No Relaxation
21	Anionic Detergents (as MBAS),max	IS 3025(Part-68)	BLQ(LOQ-0.05)	mg/L	0.2	1.0
22	Zinc (as Zn),max	VEL/STP/ICP/W-01, Issue No. -01, Issue date 01/11/2021	BLQ(LOQ-0.01)	mg/L	5.0	15.0
23	Copper (as Cu),max	VEL/STP/ICP/W-01, Issue No. -01, Issue date 01/11/2021	BLQ(LOQ-0.002)	mg/L	0.05	1.5
24	Manganese (as Mn),max	VEL/STP/ICP/W-01, Issue No. -01, Issue date 01/11/2021	BLQ(LOQ-0.01)	mg/L	0.1	0.3
25	Selenium (as Se),max	VEL/STP/ICP/W-01, Issue No. -01, Issue date 01/11/2021	BLQ(LOQ-0.001)	mg/L	0.01	No Relaxation
26	Cadmium (as Cd),max	VEL/STP/ICP/W-01, Issue No. -01, Issue date 01/11/2021	BLQ(LOQ-0.002)	mg/L	0.003	No Relaxation
27	Lead (as Pb),max	VEL/STP/ICP/W-01, Issue No. -01, Issue date 01/11/2021	BLQ(LOQ-0.002)	mg/L	0.01	No Relaxation
28	Cyanide (as CN),max	IS 3025 (P-27)	BLQ(LOQ-0.02)	mg/L	0.05	No Relaxation
29	Arsenic (as As),max	VEL/STP/ICP/W-01, Issue No. -01, Issue date 01/11/2021	BLQ(LOQ-0.005)	mg/L	0.01	No Relaxation

Reviewed By

Authorized Signatory

41



363

Sample Number : VEL/W01

Report No. : VEL/W/2309300002

			05)			
30	Mercury (as Hg),max	VEL/STP/ICP/W-01, Issue No. -01, Issue date 01/11/2021	BLQ(LOQ-0.0 005)	mg/L	0.001	No Relaxation

Reviewed By

Authorized Signatory



Sample Number : VEL/W01

Report No. : VELW/2309300002

S.No.	Test Parameters	Test Method	Results	Units	Requirement as per IS:10600-2012#	
					Acceptable Limits	Permissible Limits
Discipline : Biological						
31	Total Coliform	IS 15185	Present	/100 ml	Shall not be detectable in any 100 ml sample	--
32	E.coli	IS 15185	Present	/100 ml	Shall not be detectable in any 100 ml sample	--

BLQ-Below Limit of Quantification, LOQ-Limit of Quantification.

\*\*\*End of Report\*\*\*

*Rahul Kethan*  
*// True copy //*

Reviewed By

Authorized Signatory

**ANNEXURE R-8/9**

**Gurugram Metropolitan Development Authority**  
 Plot No. 3, Sector 44, Gurugram, Haryana, Pin: 122003  
 Web site gmda.gov.in



To

Lalji Pandey  
 M's Ramprastha Promoters & Developers Pvt Ltd,  
 Plot no. --114, Sec--44 Gurugram

Subject:

Storm Water Drainage connection of 400 mm dia Project  
 "Primera ,Ramprastha City ,Sec-37D , Gurugram" an area  
 measuring 53240.23 sqm, License No. 12 of 2009 in Sector  
 No. 37 D, Gurugram.

Date - Fri, 15 Sep 2023

Reference: Your application SWDC-1686893348933 dated 16-Jun-2023 for the subject as above.

On above cited subject, as per your application for Storm Water Drainage connection to above premises to connect your intake Storm Water Drainage System of GMDA is approved as per plan subject to the following conditions:-

1. The connection will be given only from GMDA existing storm water Drain subject to availability of storm water drainage system and further connection will be made by you at your own expenses.
2. Road cut fees will be deposited in future if required as per GMDA by laws. In case of road crossing required for connecting with GMDA line, permission for trenchless connection is to be seek from Infra-I, GMDA by applying online on GMDA portal and additional charges will be applicable as per GMDA by laws.
3. The connection will be made by the colonizer at their own expenses without disturbing Master Storm Water Drainage system in presence of representative of GMDA Dept. During making connection if any damage to GMDA service is occurred, the colonizer will be the whole responsible for repair of the same in good condition. If, the colonizer is failed to repair, repair shall be carried by the Dept. and expenditure involved on this account shall be paid by the colonizer otherwise the connection shall be cancelled and disconnected.
4. Storm Water Drainage connection should not be made at site before issuing the required permissions.
5. Information regarding the installation of Storm Water Connection shall be given to this office in writing and installation of Storm Water Drainage connection shall be considered from the date of receipt of written information by GMDA.
6. The Maintenance of storm water connection and special repair shall be the colonizers responsibility at his own cost.
7. For any dispute in the connection with the release of storm water drainage connection, Maintenance and disconnection with the said storm water drainage connection, the matter shall be referred by any of the two parties to the concerned Superintending Engineer (Infra-II), GMDA of the area where the land/ colony is situated and his decision in the matter shall be final and legally

**Vikram Singh**  
 Executive Engineer, Drainage Division,  
 Gurugram Metropolitan Development Authority

- binding on both the parties.
8. Colonizer will inform about increase / decrease of discharge if any in advance.
  9. Checking of actual assessment of discharge and verification shall be made jointly by the representative of Dept. and colonizer based on discharge of pipes / area.
  10. The sanction of storm water drainage connection is for disposal of storm water only, if sewerage flow is observed at any point of time, legal action by HSPCB under the provision of environmental protection act, 1986 amended up to date and water (prevention and abatement of pollution act 1973 ) will be taken.
  11. GMDA will at the liberty to revise the rates of drainage charges and colonizer will be liable to pay the revised charges as and when decided by GMDA.
  12. You may also ensure that the guide lines of N.G.T. as per Honble Supreme Court will be followed.
  13. This approval is issued subject to the condition that you will abide by all the rules & regulations for disposal of Storm Water/Rain Water.

A copy of the above is forwarded to the following for information and further necessary action:-  
i) Draftsman Division-III, Drainage, GMDA, Gurugram

*Rahul Kethan*  
*// True copy //*



Vikram Singh  
Executive Engineer, Drainage Division,  
Gurugram Metropolitan Development Authority

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## ANNEXURE R-8/10

Government of Haryana  
Haryana Water Resources Authority  
Application for Permission to Extract Ground Water for Infrastructure Use

Application Type - New

Application No: HWRA/INF/N/2023/620 (Application Received Fee Paid)	
Date of Licence to develop: 13/12/2023	
1. General Information	
Attach Certificate/NOC regarding 'non-availability' or 'Partial Water supply' in the prescribed format from PHED/ HSVP/ HSIIDC/ MCs & other local Government water supply agencies in respect of all categories of assessments units	Download
(i) Name of Applicant	Arvind Walia
(ii) Designation of Applicant	Director
Authorization Letter in the name of Arvind Walia (applicant):	Download
ID Proof Type	Aadhaar
ID Proof no	XXXXXXXX0032
Id Proof Document	Download
(iii) Mobile No. of Applicant	8800404422
(iv) Email of Applicant	randir.singh@ramprastha.com
(v) Name of the Infrastructure:	Ms Ramprastha Promoters and Developers Pvt Ltd Group Housing Project Primera
Type of Infrastructure:	Group housing
Infrastructure Unit Address:	Ramprastha City , Pataudi Road, Sector -37 D, Gurgaon-122001
Is Commercial	No
Completion Certificate	
Date of Completion Certificate	10/04/2024
Occupation Certificate	
Date of Occupation Certificate	10/04/2024
Date Of Commencement	10/04/2024
Approval letter / CLU of State Government Agency approving the infrastructure development to be attached	Download
Latest up-to-date valid Environment Clearance Certificate by SEIA, if applicable	
Whether CTO/CTE by HSPCB is applicable	Yes
If not applicable, give reason	
Latest CTO issued by HSPCB, if applicable	Download
	CTO/CTE Number : Issue Date : 329962322GUSOC 07/12/2022 TE30438739
Validity period of uploaded CTO/CTE	From : 07/12/2022 To : 24/09/2032

<b>(vi) Location details of the Infrastructure unit:</b>			
State :	Haryana	District :	GURUGRAM
Tehsil:	Gurgaon	Block:□	GURGAON
Village/MC:	Gurugram (MC)	Region:	over-exploited
Latitude:	28.451996	Longitude:	76.973347
Infrastructure Locality:	Urban Development Authority		
Site Plan:	Download		
Location Map:	Download		
Document of OWnership/Lease:	Download		
<b>(vii) Correspondence address:</b>	Ramprastha Promoters and Developers Pvt Ltd Plot No.-114 Sector-44,Gurgaon, Haryana-12202		
<b>(viii) Applying For:</b>	Construction and Operational Purpose		
<b>(ix) Purpose of Abstraction</b>	Drinking/Domestic Use Only		
<b>(x) Land use details of existing/proposed:</b>			
Total Land area(sq m):	53240.36		
Rooftop area of buildings/sheds(sq m):	11529.00		
Road/paved area(sq m):	5840.18		
Green belt area(sq m):	17141.18		
Open Land(sq m):	18730.00		
Any other structure proposed:	No		
<b>(xi) Source of availability of surface water for Industrial use, if any</b>	No		
<b>(xii) Groundwater utilization for:</b>	New Project		
<b>2. Total number and type of:</b>			
a. Dwelling units	6000		
b. Commercial units	0		
c. Industrial units	0		
d. Others	0		
<b>3. Detail of water requirement/ recycled water usage: (Please enclose flow chart of activities and requirement of water at each stage):</b>			
<b>Water Requirement for construction purpose :</b>			
a) Quantity of water required for construction	0.00		
b) Period of construction for which permission is required (No. Of Days)	0		
<b>Water Requirement for operational purpose :</b>			
Calculation details of water requirement:	Download		
Water Balance Chart	Download		
<b>(i) Total water requirement, excluding construction (m3/day):</b>	1061.00		
<b>(a) Ground Water requirement, excluding construction (m3/day):</b>	0.00		

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i. For Drinking & domestic in Houses, Flats and residential apartments (m <sup>3</sup> /day)		0.00			
ii. Commercial uses (m <sup>3</sup> /day)		0.00			
(b) Recycled Water usage (m <sup>3</sup> /day):		520.00			
(c) Proposed/existing water supply from any agency (m <sup>3</sup> /day):		541.00			
(ii) Breakup of water requirement and usage:					
Activity	Existing requirement (m <sup>3</sup> /day)	Proposed requirement (m <sup>3</sup> /day)	Total requirement (m <sup>3</sup> /day)	No. of operational days in a year	Annual requirement (m <sup>3</sup> /year)
Residential/ domestic	0.00	541.00	541.00	365	197465.00
Commercial activity	0.00	0.00	0.00	0	0.00
Greenbelt development	0.00	40.00	40.00	365	14600.00
Industrial activity	0.00	0.00	0.00	0	0.00
Other use	0.00	480.00	480.00	365	175200.00
Grand total	0.00	1061.00	1061.00		387265.00
(iii) Quality of Grounwater			Saline Water		
Groundwater quality from NABL accredited lab			Download		
(iv) Whether ETP/STP proposed:			Yes		
		m <sup>3</sup> /day	No. of operational days	m <sup>3</sup> /year	
Quantity of treated water available		520.00	365.00	189800.0000	
Reuse In Industrial Activity		0.00	0	0.00	
Reuse In Commercial Activity		0.00	0	0.00	
Reuse In Green belt development		40.00	365	14600.00	
Reuse In Other use		480.00	365	175200.00	
Total		520.00	730	189800.00	
(v) Whether project would involve dewatering ground water for excavation for basement construction etc.			Yes		

<b>a.) Whether the groundwater table will be intersected by the activity</b>			
<b>(a) At what depth (m bgl)</b>		<b>Pre-monsoon</b>	<b>Post-monsoon</b>
Minimum		5.80	6.60
Maximum		4.00	4.50
<b>(b) Maximum depth proposed to dewater (m bgl)</b>		10.50	10.50
<b>(c) Groundwater flow direction (attach map)</b>		Download	Download
<b>(d) Any Other information</b>		NA	NA
<b>b.) Quantum of ground water proposed to be pumped out</b>			
		<b>M3/day</b>	<b>M3/year</b>
		161.00	58880.00
<b>a. Type of structure required for pumping out ground water</b>		Pump	
<b>b. Number of pumps proposed to installed</b>		1	
<b>c. HP of the pumps</b>		7.50	
<b>d. Operational hours/day</b>		8	
<b>e. Operational days/year</b>		365	
<b>c.) Proposed utilization of pumped water</b>			
		<b>Download</b>	
<b>a. Water Supply</b>		0.00	
<b>b. Agriculture</b>		0.00	
<b>c. Green belt development</b>		0.00	
<b>d. Suppression of dust</b>		0.00	
<b>e. Recharge</b>		0.00	
<b>f. Any other item</b>		0.00	
<b>4. Details of existing and/ or proposed groundwater abstraction structures</b>			

<b>Source of fresh water requirement being met uptill now</b>		
<b>Affidavite duly attested by the Applicant regarding non-existence of tubewell</b>		
<b>Likely date of operation of proposed tubewell</b>		-Not Available-
<b>Quantum of ground water recharge(m3/year)</b>		10948.28
<b>a)</b>	<b>Details of rainwater harvesting/artificial recharge measaures for groundwater recharge in the area. If already implemented, details may be furnished. (Attach report on comprehensive &amp;feasibile Rainwater harvesting/recharge proposal)</b>	Download
<b>b)</b>	<b>Have you applied for groundwater clearance permission earlier from Government Agency, if so give details thereof with status</b>	

d)	Any Other document (if any)	
i.		
ii.		
iii.		
e)	In cases where dewatering is involved, IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.	Download
f)	Certificate from a local government water supply agency regarding non availability of treated sewage water for construction within 10 km. radius of the site in critical and over-exploited areas.	

**Self Declaration:-**

1. I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

2. I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date:

Place:

Signature of Applicant with Office Seal  
(Arvind Walia)  
(Director)

<b>a) Information of payment for Application Fee</b>				
Type of Organisation	Others			
Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1025612817434491	331123284332	07/11/2023	150000	success
<b>b) Information of payment for Tarrif Fee</b>				
Type of Organisation	Others			
Total Amount				
Mode of Payment				

*Rahul Kethon*

True copy

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI

O.A. NO. 444 OF 2023

IN THE MATTER OF

PARYAVARAN VIKASH SANGH THROUGH PARMANAND RANA

Applicant

Versus

STATE OF HARYANA AND ORS.

Respondents

VAKLATNAMA

KNOW ALL to whom these present shall come that I, Arvind Walla, Director, for RAMPRASTHA PROMOTERS AND DEVELOPRES PVT. LTD., Office Address Office: Plot no 114, sector 44, Gurugram 122001, for the Applicant, do hereby appoint Mr. Rahul Rathore, Advocate Enrolment No. P/836/1991 mobile no. 9871230888 and Ms. Rashi Choudhary, Advocate Enrolment No. D/3427/2021 Mobile No. 9868107225, 10A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001 Email: vijay3312@gmail.com (hereinafter called the advocate/s) to be my/our Advocate in the above noted case authorized her :-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever, if the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We, do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 8th day of November 2023.

Accepted subject to the terms of fees.

*Rahul Rathore*

Mr. Rahul Rathore, Advocate and  
P/836/1991  
EMAIL:- vijay3312@gmail.com  
Mobile no. 9871230888  
Address :- 10A, Sagar Apartment  
6 Tilak Marg, New Delhi-110001

*Rashi*

Ms. Rashi Choudhary, Advocate  
D/3427/2021  
EMAIL:- vijay3312@gmail.com  
Mobile No. 9868107225  
Address :- 10A, Sagar Apartment  
6 Tilak Marg, New Delhi-110001

*Arvind Walla*  
(CLIENT)

For Ramprastha Promoters & Developers Pvt. Ltd.

Director



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**THE COMPANIES ACT, 1956**  
 (Company Limited by Shares)  
**AND THE COMPANIES ACT, 2013 TO THE EXTENT APPLICABLE**  
**MEMORANDUM OF ASSOCIATION**  
**OF**

**RAMPRASTHA PROMOTERS AND DEVELOPERS PRIVATE LIMITED**

- I. The name of the company is **RAMPRASTHA PROMOTERS AND DEVELOPERS PRIVATE LIMITED**. For Ramprastha Promoters & Developers Private Limited
- II. The Registered Office of the company will be situated in the State of Haryana.
- III. The Objects for which the company is established are: -
  - (A) **THE MAIN OBJECTS TO BE PURSUED BY THE COMPANY ON ITS INCORPORATION ARE:-**
    1. To carry on the business of land developers, colonizers, real estate developers, infrastructure creators, builders, estate managers, agents and contractors.
    2. To lay out, develop, construct, build, erect, demolish, re-erect, repair, re-model or do any other work in connection with any building or building scheme, roads, highways, docks, bridges, canals, dams, power plants, wharves, ports, reservoirs, embankments, irrigation, reclamation or structures of all kinds and description.
    3. To purchase, take on lease, or in exchange or in any lawful manner any area, land, buildings, structures and to turn the same into account, develop the same and dispose off or maintain the same and to build townships, markets, complexes, or other buildings or other conveniences thereon.
  - (B) **THE OBJECTS INCIDENTAL OR ANCILLARY TO THE ATTAINMENT OF THE MAIN OBJECTS ARE :-**
    1. To import, purchase or otherwise acquire, install, work, alter, improve, prepare for market, hold, use or develop and purchase or on any other basis and on such terms and conditions as the directors of the Company may deem necessary and desirable all type of machinery and plants, patented or otherwise, apparatus, appliances, tools and components, spares and accessories which may be used for all or any of the object of the Company which may in the opinion of the directors be conveniently combined with the main objects of the company.

*[Signature]*  
 Director

Altered vide special Resolution passed at the Extra-ordinary General Meeting of the Shareholders of the Company on 25<sup>th</sup> September, 2015.

2. To purchase, take on lease or otherwise acquire and to hold and maintain land, rights, over or connected with land, concession, mills, factories, sidings, plants, machinery, works, apparatus, implements, stock and trade, patents, inventions, immovable property of any kind which may be deemed necessary or convenient for the purpose of the company, To open any kind of account in any bank and to draw, make, accept, endorse, discount, execute and issue promissory notes, bills of exchange, hundies, warrants, debentures and such other negotiable instruments of all types.
3. To invest in, other than investment in company's own shares, and deal in monies of the company not immediately required in such manner, as may be determined by the company, from time to time.
4. To enter in partnership in to any arrangement for sharing profit or joint venture with any person or persons or Company carrying on or about to carry any business, similar to those of this company.
5. To enter in to collaboration with any firm, body corporate or individual Indian or foreign for the purpose of carrying on the main business of the company.
6. To employ any person, firm or company as sub-contractors for purpose of carrying out all or any of the contracts, from time to time, entered in to the Company upon such terms & conditions as may be considered appropriate.
7. To purchase or otherwise acquire and undertake all are any part of the business property (including license & trade marks) and liabilities of any person, firm or corporation carrying on the main business of the company.
8. To adopt such means making known to the public the business of the company as may be deem expedient and in particular buy advertising in the press, by circular and publication of books and periodicals for any of the business of the company and for carrying on all are any of the business maintained in the memorandum to establish branches or to establish firms are promote any company or companies at place in or outside India as may be thought fit by the company.
9. To enter in to any arrangements with any government or authority, Indian or foreign municipal local body or other public or quasi public or any body corporate that may seem conducive to the company's objects or any of them and to lawfully obtain any such government authority, as the company may think desirable to obtain and to carry out exercise and comply with any such arrangements, rights, privileges and concessions.
10. To act as agent or trustees for any person, Company or corporation in any part of the world and either as principal agents, distributors, depot holders, trustees, contractors or otherwise and either alone or jointly with others, in connection with the main objects of the company.
11. To appoint agents, sub-agents, depot-holders, factors, representatives, distributors, attorneys and correspondents for the business or purposes of the Company or to carry out any of its main objects.
12. To improve, manage, develop, exchange, lease, mortgage, and dispose of, all or any part of the undertaking, property investments and rights of the Company.
13. To insure the whole or part of the property of the Company or any goods, commodities, articles, products, property and assets for the time being in possession or in charge of the Company for which the Company may be liable, whether wholly or in part and to protect and indemnify the Company from liability or loss in respect thereof either fully or partly.

14. To apply for purchase, or otherwise acquire any patent, trademark, brevets d'invention, licences, concessions, protections, rights, and privileges, conferring any exclusive or non exclusive or limited right to any other information as to any invention which may seem capable of being used for any of the purposes of the Company or the acquisition of which may seem directly or indirectly of the use or benefit to the Company or may appear likely to be advantageous or useful to the Company and to use, exercise, develop or grant licence, privileges in that respect or otherwise turn to account the property, right or information so acquired and to assist, encourage and spend money in making experiments, tests, improvements or any invention, patent and right which the Company may acquire or propose to acquire.
15. To purchase, take on lease or in exchange or on hire or otherwise acquire any movable or immovable property and any rights or privileges which the Company may think necessary or expedient for the purpose of its business and in particular any lands, buildings, works, plants, machineries on such terms as may be deemed proper and to improve, develop, let out, exchange, lease out, mortgage, and dispose of to all or any part of the property and rights of the Company for such considerations as may be thought fit, wholly or partly in cash, fully or partly paid up shares of the Company debentures of security or exchange of any movable or immovable property, assets and effects.
16. Subject to Section 293-A of the Companies Act, 1956 to establish, support or aid in establishment or support of associations, institutions, funds, trusts and conveniences, calculated to benefit the employees of the Company or its predecessors in business of the dependents connections, relatives and estates of payments of and provide, subscribe or contribute towards places of instructions and recreation, hospitals and dispensaries, medical and other attendance or assistance, make, contribute or otherwise to assist or to grant money to charitable, benevolent, religious, scientific, national or other institutions or objects which shall have any moral or other claim to support or aid by the Company either by reason of locality or of operation or of public and general utility or otherwise.
17. To allot shares in this Company to be, considered as fully or partly paid up in payment or consideration of any service or property of whatever description which the company may acquire.
18. Subject to the provisions of the Act to transfer or dispose of the undertaking of the Company, all or part of the assets, tangible or intangible and liabilities of the Company as a going concern or to form companies in which the Company may be absorbed or with which the company may be amalgamated to absorb into and amalgamate, with the companies formed by this Company or by others, and in all cases to receive or pay the consideration in the shape of cash shares, debentures, bonds, securities transfer or exchange of property, present or future, personal or real, reversions, rights or in any other shape.
19. Subject to the provisions of the Act, to distribute among the members of the Company dividends including bonus shares (including fractional share certificates) out of profit accumulated profits or funds and resources of the Company in any manner permissible under law.
20. Subject to Section 391 to 394 of the Act, to amalgamate with any Company or companies having objects similar to those of this Company.
21. To make arrangements, to send at the cost of the Company, any person for technical studies or research connected with the business or any of the business of the Company or to acquire special or advanced knowledge and experience in, that line or held by such studies, works or research and apprenticeship training or in any other way to my place, station or institution technical or otherwise and within India or abroad and to contribute to any such arrangement or arrangements in any manner

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and to open institutions and laboratories for research, investigation for progress, development and for training and educating personnel for the business and interest of the Company.

22. To undertake and execute any trusts which may be beneficial to the business of the Company directly or indirectly.
23. To pay all or any expenses incurred in connection with the promotion, formation and incorporation of the Company and advances for land, building and machinery before incorporation for the business of the Company or to contract with any person, firm or company and to remunerate any person or company for services rendered in or about the formation and promotion of the Company or the conduct of its business.
24. To distribute all or any of the property or assets of the Company amongst the members, debenture holders and creditors in specie, in kind, in liquidation proceedings subject to the provisions of the Act.
25. Subject to the compliance of directives issued by the Reserve Bank of India and under Sections 51A and 292 of the Act and Rules made there under to receive money on deposit or raise or borrow loans or provide for or secure the repayment of loan borrowed or guaranteed by the Company in such manner, as may be expedient, and in particular by mortgage or charge on whole or part of property and effect or by the issue of debenture (perpetual or otherwise) charged upon all or any of the Company's property (whether present or future) incidental its uncalled capital and to redeem or pay off the same provided the Company shall not do any banking business as defined under the Banking Regulation Act, 1949.
26. To guarantee the re-payment of the debts-secured or unsecured payable under or in respect of promissory notes, bonds, debentures, contracts, mortgage charge, and obligations, instruments, securities and/or securities of any person, firm, company or any authority incorporated or not and generally to guarantee or become sureties for the repayment of principal or interest or of the dividend or any share of the Company or for the performance of any contract or obligation by the persons firm, company or association. But the Company shall not do banking business as defined under the Banking Regulation Act, 1949.
27. To build, construct, install, purchase, acquire on hire purchase or installment, take on lease or otherwise acquire building, machinery and rights and privileges and movable or immovable property of any description which may deemed necessary or convenient for any business the Company,
28. To hire, mortgage, pledge, sell or otherwise dispose of whole any part of any undertaking of the Company, or any land, business property, right or interest therein respectively in such manner and for such consideration as the Company may think fit and particular for shares, debentures or securities of any other such corporation having objects altogether or in part similar to those of the Company.
29. To acquire the business of any person, firm, individual, family company, corporation, association of persons, having objects altogether or in part similar to those of the Company by taking over all or any assets, and/or liabilities, and to pay or to receive debentures, shares, bond, property, present or future, personal or real, revisions, rights, or any other such shape or form,
30. To perform or do all or any of the following business, vocation, act and things:
  - (a) To put out of the funds of the Company all expenses offer incidental to the formation, registration and establishment of the Company and any alteration of its Memorandum and

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Articles of Association and all application to court on behalf of the Company all legal charges incurred by the Company.

- (b) To promote, and work association, joint venture and firms, authorised to carry on business similar to those of the Company.
  - (c) To promote and aid in promoting any company or partnership, for the purpose of acquiring the undertaking, property, rights and liabilities (whole or any part) of this Company or any other company, person or firms for the purpose of advancing directly or indirectly any of the objects of the Company.
  - (d) Subject to the provisions of Sections 391 of 394 to the Companies Act, 1956 and Monopolies and Restrictive Trade Practices Act, 1969 to amalgamate with any company or to absorb any other institution, society associating company or body having objects wholly for the purpose or in pursuance or in purpose of any scheme or arrangement with banks and other persons and to open accounts and operate upon the account with banks and others.
  - (e) To make, draw, sign accept and endorse, execute and issue for and on behalf of the Company bills of exchange, promissory notes, cheques, hundies securities, bonds, documents of title, negotiable, transferable and non-transferable instruments other than the business of the banking company subject to the directives of Reserve Bank of India and within the meaning as the Banking Regulations Act, 1949.
  - (f) To appoint trustees, to hold securities on behalf of and to protect the interest of the Company, its members, debenture holders and customers.
  - (g) Subject to Sections 100 to 105 of Act, to distribute species whole or any part of the assets, effect and liabilities of the Company amongst its members and creditors in case of winding up of the Company.
  - (h) Subject to the relevant provisions of the Act to issue any shares and debentures of the Company at par premium or discount,
31. To enter into partnership or into any agreements for sharing profit a joint venture with any person, firm or company carrying on or about to carry on any business capable of being conducted so as directly or indirectly to be of advantage of this Company and to acquire or join in acquiring any such business, subject to the Provision of the Monopolies and Restrictive Trade Practices Act, 1969.
  32. To carry on the; business as financiers, importers, exporters and merchants in connection with any of the above objects of the Company calculated directly or indirectly or enhance the value of or facilitate the realisation or render profitable, or the Company's securities, properties or rights.
  33. To carry on the business of buying, exporting, importing, manufacturing, constructing, devising and preparing all kinds of advertising novelties, material, aids gifts, advises, designs and such other media used for the purpose of any type of publicity and advertisement.
  33. To enter into any arrangements with any Government or authority, foreign, supreme, central or state, municipal, local or otherwise that may seem conducive to the Company's objects or any of them and to obtain from such Government or authority all rights, concessions and privileges which the Company may think it desirable to obtain and to carry out exercise and comply with any such arrangements, rights, privileges and concessions.

35. To apply for acquire, underwrite, deal in and guarantee the subscription, purchase of any shares, stock, debenture stock, bonds or securities of any company (formed or to be formed) for the purpose of carrying on any business authorised to be carried on by that company and to sell, mortgage, hypothecate and pledge the same whenever considered necessary or expedient by the Company.
36. To acquire any patents, inventions, privileges, monopolies, licence, concessions or processes conferring exclusive or limited rights to use of any or all of them subject to the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969.
37. To adopt such lawful means for making known the services and business to the Company as may seem expedient and in particular by advertising in the press and by circulars, and otherwise and by purchase and exhibition of works of art or interest and by publication of books and periodicals, newspapers, journals (all or any of the same in one or more languages) and by granting prizes, reward, donations, stipends and scholarships.
38. To promote, develop, encourage, advise and help indigenous, industrial commercial chemical and agricultural enterprises in India or elsewhere subject to law in force in connection with the business of the Company.
39. To send any person or persons to foreign countries or any where in India for special and advance training in any technical line or for any such other purpose of the Company tuid to pay all expenses incurred thereto subject to law in force.
40. To have printed or published, journals periodicals, newspapers books, pamphlets handbills and advertisements as will be conducive to the attainment of the objects of the Company.
41. To promote, conduct, control, carry on, assist, take part in development subscribe or contribute or help by donations or by any other such manner or be members of any clubs, libraries, associations institutions or organisations whose objects include circulation of books or any other such kinds of duplications among their constituents or the public or whose objects include promotion, developments, cultivation or propagation of education knowledge, culture and literary or athletic activities subject to the provisions of Section 293 A of the Companies Act, 1956 of the advancement of Company's objects.
42. To apply for purchase or otherwise acquire any patents, license concession trademarks designs copyrights schemes and processes rights, privileges, grants and the like conferring any exclusive or non exclusive or limited rights to use which may seem calculated directly or indirectly to benefit the Company and to use exercise develop or grant licenses in respect of the property rights or information so acquired.
43. To buy, acquire, import store, repair, and alter, in spare parts accessories tools and implements connected with the Company is authorised to deal in or in which the dealers of such goods deal in.
44. To act as importers, general order suppliers, purchasing and selling agents advertisers, agents and representatives on commission, allowances, profit sharing or on any other basis and to undertake and transact all kinds of representation business, activities in connection with the business of the Company.
45. To purchase, take on lease or in exchange, hire or otherwise acquire and to hold any land, building, factory or any property movable or immovable including patents rights inventions, shares, stocks, debentures and to sell give on lease let out or otherwise dispose of all or part of same if in the opinion of the Company it is beneficial or advantageous either directly to do so on such terms and such price or other consideration of any kind the Company may think fit.

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46. To Mortgage all or any of the immovable property of the Company, in favor of banks, financial institutions, NDFC, Housing Finance Company, or any Company or any other person for the loan granted to the Company or its Holding/Subsidiary/Associate Company(ies) or to anybody corporate, firm, individual, or to any other person, whether body corporate or not and to stand surety or to provide guarantee and or security by way of mortgaging all or any of the property of the Company, whether movable or immovable either for the business of the Company or for the business of its Holding/and/or Subsidiary/Associate Company(ies) or any such other body corporate, firm, individual or any other person, whether of its Holding and/ or Subsidiary/Associate Company(ies) or any such other body, corporate, to carry out and attain the objects of the Company."

**(C) THE OTHER OBJECTS ARE:—**

1. To carry on business of estate managers, and to collect rents, repair, look after and manage immovable properties of or for any persons, firms and companies, and governments and to give, take, let and sub-let rent-farming contracts, and to carry out, undertake, or supervise any building, constructing, altering, improving, demolishing and repairing operations and all other such works and operations in connection with immovable estates and properties belonging to others.
2. To carry on the business of manufacturers of, and dealers in bricks and tiles of every description and kind, and such other building materials and property of every kind and description.
3. To cultivate estates, lands and properties and to grow thereon coffee, tea rubber, pepper, oranges, cardamoms, cinchona, cereals, timber, garden and other produce and to carry on the business of general planters, growers, curers, manufacturers, farmers, timber, garden and other produce merchants, and to prepare, process, manufacture and render marketable the produce and to turn such produce products, estates, land and/or properties to account.
4. To invest in, acquire, hold, underwrite, sell or otherwise deal in shares, stocks, debentures, debenture stocks, bonds, negotiable instruments, securities of any company, Government, Public Body or Authority, Municipal and Local Bodies whether in India or abroad.
5. To carry on the business of purchasing and letting on lease or hire in any part of India or abroad all kinds of machinery, plants, tools, jigs and fixtures, agricultural machinery, ships, trawlers, vessels, barges, automobiles and vehicles of every kind, and description, computers, office equipment of every kind, construction machinery of all types and descriptions, air conditioning plants, aircrafts, and electronic equipment of all kinds and descriptions and to render or equipments leasing, consultancy and services to clients in the field of equipment leasing.
6. To carry on the business of manufacture, fabricate, assemble and deal in automobiles, its components, parts, spare parts, accessories and fittings of all kinds.
7. To carry on the business of manufacturers, purchasers, sellers or otherwise dealers of jars, flasks, crates and such other packing material used for beverages of every description.
8. To carry on the business of cold storage keepers and to construct, build, equip and maintain cold storage for storing and preserving of things of all kind and description.
9. To arrange collaboration between any foreign party or concern and the company or any other Indian parties or to act as trustees for foreign or Indian Investors and collaborators and to carry out the terms of the agreement, concessions and Privileges or (to obtain technical know-how from others collaborations with the company).
10. To act as an export house and to carry on any business in any way connected therewith.
11. To carry on the business of proprietors, lessees and managers of hotels, motels, restaurants, bars, refreshment places, cafes, snacks bars, taverns, licensed victuals, caterers and contractors in all forms and branches and to manufacture, produce, prepare, buy, sell and deal in provisions and refreshments of all kinds.

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12. To carry on the business of carriers of passengers, goods and merchandise by sea, air, rail, road or other means of transport and own manage and vehicles and conveyance of all kinds and to act as shipping, chartering, forwarding, clearing and transport agents and as ware-housemen, fingers, freight contractors, brokers, and general traders and to establish, undertake, maintain and provide all services and facilities connected therewith.
13. To carry on the business of farming, agriculture and horticulture in all their respective branches, and to produce grow, prepare, buy, sell and deal in all kinds of food grains, cereals, seeds, oil seeds, spices, fruits, dry fruits, crude drugs, sugarcane and vegetables, flour and farm products.
14. To carry on the business of farming, agriculture and horticulture in all of their respective branches, and to produce, grow, prepare, buy, sell and deal in all kinds of food grains, cereals, seeds, oil seeds, spices, fruits, dry fruits, crude drugs, kirana, sugarcane and vegetables, flour and farm products.
15. To carry print, publish and sell or otherwise bring out periodicals, magazines, journals, bulletins, market and such other reports, books, leaflets, catalogues and pamphlets.
16. To carry take on lease, acquire, develop, deal in plantations and forests, and to process in all aspects timber, wood, plywood, and all kinds of wood and to make products wherein wood is a constituent part and to design, develop, fabricate any products involving the use of wood.
17. To carry on the business of warehousemen, stores, custodians, Surveyors, assessors, provisions of safe deposit vaults and auctioneers of goods and articles of every description and to issue receipt certificates and warrants to persons, for ware-housing goods and articles.
18. To take up distributorship from well known Indian and foreign manufacturers of readymade garments, knitweaves, web equipment, carpets, pottery, brasswares and all kinds of items for interior decoration.
19. To carry on the business of garage proprietors, service stations and workshops for motors and such other vehicles of all kinds and descriptions.
20. To act as contractors, agents and suppliers to the Central Government, State Governments, Foreign Governments, Joint Stock Companies corporations, cooperative societies, municipal or such other local bodies and state agencies, authorities and such other bodies of all descriptions, whether incorporated or not and to individuals and firms.
21. To deal in, purchase or otherwise acquire and sell, dispose of, import export, exchange and deal in diamonds, gems, stones, jewellery, pearls, curios, articles of virtue, art and antiques.
22. To carry on the business of advertising agents in all its branches.
23. To carry on the business of dealers, commission and selling agents, stockiest preferred stockiest, sub-distributors, sole distributors, retailers and wholesalers of iron and, textiles of all kinds, paper, board, cement, sugar, rice, wheat and other grains and commodities, chemicals, toilets, tobacco, cigarettes, articles and merchandise and stores and spare-parts of all kinds.
24. To undertake, transact and execute all kinds of agency business and to act as selling agents or commission agents for any person, firm or corporation.
25. To manufacture, purchase, sell, export, import or otherwise deal in micro computer floppy diskettes, audio, video and computer tapes, coating for and slitting of video magnetic tape, assembly of

video magnetic VHS tapes and audio magnetic tapes. To manufacture, purchase, produce, develop, sell or otherwise deal in duplicated and/or pre-recorded films on video tapes. To develop, design, manufacture and deal in computer software on computer media.

26. To carry on the business of manufacturers of and dealers in containers, boxes, packings, packages, wrappings, wrappers and receptacles of all kinds made from, paper and boards, including cardboards, and plywoods, plastic, plastic materials, metals, alloy, glass, veneers and such other material of all kinds, whether synthetic or not, for trade and industries of every description.
27. To carry on business as manufacturers, buyers, sellers, importers, exporters and agents of all types of lamps, tubes, lightings, fittings, luminaries, chokes, starters, ignitions, lamp holders and such other accessories used in conjunction with electric lamps or lighting parts, components and materials required for the manufacture of any of the above.
28. To carry on the business as importers, exporters, manufacturers of and dealers in all kinds of household appliances including refrigerators, dryers, heaters, presses, pressure cookers, hot plates, others cooking utensils of all types, containers, buckets, toasters, mixers, washing machines and such other electric appliances such as radios, televisions, transformers and electric motors of every kind and description.
29. To carry on the business of manufacturers of and dealers in all kinds of plastic materials, styrene, polystyrene, vinyl chloride, poly vinyl chloride, polyethylene, polyolefines, vinyl acetate and copolymers of one or more of the above and/or other products, acrylics and polyesters, polycarbonates and polyethers and epoxy resins and composition silicon resins and compositions, RE, U-F and such other thermosetting resins and molding compositions, tylons, rilsan and similar thermoplastics, molding compositions prefabricated sections and shapes, cellulosic plastics and such other thermosetting and thermoplastic materials of all types.
30. To manufacture, import, export and deal in all kinds of watches, clocks and all their accessories and parts such as mechanical and quartz movement related thereto.
31. To purchase, develop and turn to account, take on lease or in exchange or otherwise acquire land and buildings, tenements of any tenure or any parts thereof and/or interest therein and to hold or to sell, let, alienate, mortgage, charge or otherwise deal with such land, tenements and buildings.
32. To construct, erect, maintain, either for the company or for other parties roads, street water tanks, buildings; houses, flats and shops either upon other such land acquired by the company or upon other such land and to alter and improve the land and such other immovable properties of all types.
33. To carry on the business of builders, building contractors, construction engineers, designers, furnishers, town planners, estate agents, property dealers, property brokers in commercial and residential buildings.
34. To carry on the business of carriers of goods, merchandise, cargo by sea, air, rail, and road or other means of transport and own, manage and maintain lorries, trucks, cranes, tempos, container carriers and to act as shipping agents, custom charging and forwarding agents, freight contractors and brokers, warehousemen, wharfingers and to provide all services and facilities connected thereto.
35. To carry on the business of tourist and travel agents, transport agents and contractors and to arrange and operate tours by sea, air, rail, road and such other means of transport and own, manage and maintain coaches, buses, taxis and to act as representative and ticketing agents of airlines,

steamship lines, railways and such other carrier whether in India or abroad and to provide all services and facilities connected thereto.

36. To carry on in any of its respective branches the business of housing finance.
37. To carry on business of investing, acquiring, holding and dealing in shares, stocks, debenture-stocks, bonds, securities issued or guaranteed by any Company constituted or carrying on business in India or elsewhere by original subscription participation in syndicate, tender, purchase, exchange or otherwise and to do the same either conditionally or otherwise and to guarantee the subscription thereof and to exercise and enforce all rights and powers conferred by or incidental to ownership thereof and to carry and otherwise dispose of, exchange, transfer or alienate any of the Company's investments and to hold as investments gold and silver ornaments and utensils, jewellery, diamond and such other precious stones.
38. To purchase, and sell land, construct or purchase and sell buildings) or flats and to hold land, building, flats and investments and to let out lease the same and/or *zilya* on business there.
39. To purchase, sell; import, assemble, acquire, process, renovate, , export, exchange turn to account dispose of and deal in:
  - (a) Sewing, knitting, embroidering, beading and other machines and their components, parts and accessories;
  - (b) Radio, television, sound recording, receiving relaying, broadcasting transmitting, amplifying and projecting machines and equipments dictaphones, gramophones, amplifiers, wireless instruments, their components part and accessories;
  - (c) Refrigerators, air-conditioning equipment, typewriters, duplicators, office machinery, and equipments, cinematic, photographic goods and equipments;
  - (d) Motor cars, motor buses, omnibuses, motor lorries, motor trucks, motor cycles, scooter, motor rickshaws, jeeps, trailers, bicycles, tricycles cycles rickshaws, peramoulators, buses, motor vans, rolling stocks trolleys and parts and accessories of all these things;
  - (e) Petroleum, petroleum products, lubricants, minerals and other oils diesel oil, kerosene, spirit fuel, oil greases, and waxes and their by products and allied products;
  - (f) Electrical goods, sanitary goods and requirements of electrical mechanical sanitary, civil and automobile engineers, including the raw materials, machinery tools and implements required by electrical mechanical, sanitary, civil and automobile engineers and contractors;
  - (g) Tyres and tubes or solid and all kinds of rubber goods;
  - (h) Plastic goods, synthetic resins and molding powders;
  - (i) Leather, artificial leather, rubber and plastic goods and by-products thereof;
  - (j) Footwear's of all kinds;
  - (k) Cosmetics, soaps, gums, toilet requisites and oils;
  - (l) Stationery drawing materials and mathematical instruments.

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40. To carry on business of manufacture of and dealers in all kinds of plastics materials, industry styrene, polystyrene, vinyl chloride, poly vinyl chloride polyethylene polyolefines, vinyl acetate and copolymers of one or more of the above and acrylate and polyesters, polycarbonates and epoxy resins and composition silican resins and compositions, P F, U-F and other thermosetting resins and moulding compositions nylons, Rilsan, and similar thermoplastic, moulding compositions, including, prefabricated sections and shapes, cellulosic plastics and such other thermosetting and thermoplastic materials (of synthetic or natural origin) propylene, colouring material, finishes dyes, toners, plastic and resinous materials, elastomers, gums and glues and adhesive compositions plasticizers surface active agents, tanning agents, coating resins, chemicals solvents and marine chemicals.
41. To carry on the business of manufacture of and dealers in rubber and plastic tubes and tyres and films and molded goods of kinds and for all purposes and in bottles, containers, tube wrapping materials, frames, rubber and plastic products, transmission belts and conveyors and similar industrial articles, pipes, tube, hoses and rubber containers and rubber lined vessels tanks, equipments, pipes and similar equipments electric products, shoe products and parts thereof ethical rubber products and parts, toys, insulating materials and all other blown molded formed extruded calendered and dipped goods and articles.
42. To carry on the business, namely ginning, pressing, spinning, weaving, doubling or manufacturing and dealing in wool, worsted cotton, jute, flax, hemp, silk, artificial silk, rayon, nylon six and other nylons, staple fibers and any other kinds of fibrous, chemical and synthetic substances, materials and products, linen manufacturers, manufacturers of yarn, linen cloth and other goods and fabrics, whether textile, felted, netted, looped, woven, non-woven or otherwise fabricated or made and manufacturers of garments and dresses, bleachers and the dyers and makers of vitriol, bleaching and dyeing materials and other chemicals, and the business of buyers and sellers of and nylon, and any other dealers in cotton kapas, jute, flax, hemp, silk, artificial silk, wool staple fibers, rayon kinds of fibrous, synthetic and chemical substances and products, yarn cloth or other products manufactured for or from any of the above substances and also to carry on the business of curing, preparing, colouring, dyeing, bleaching, printing or otherwise processing any yarn, cloth or other materials goods or products.
43. To manufacturers and suppliers of Scientific goods, Electrical and engineering goods, surgical articles and instruments, apparatus, chemicals, laboratory and mills store and industrial agricultural, electrical and electronic Instruments, refrigeration and aircondition equipments.
44. To work and act as examiners of pharmaceuticals, chemical, medicines and drugs, manufactures by the manufacturers and others including Government, semi-Government bodies and also to carry on the profession of pathologists and examiners of soils, and materials.
45. To carry on the business of manufacturing drugs and medicines.
46. To carry on scientific and technical researches, experiments and tests of all kinds for and on behalf of Government, semi-Government bodies and for others.
47. To establish, provide, maintain and conduct or otherwise subsidize research laboratories and experimental workshops for scientific and technical research laboratories and experiments and to undertake and carry on with all scientific and technical researches, experiments and tests of all kinds.

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48. To manufacture, produce, buy, sell, import, export or otherwise deal in all types of heavy and light chemicals, chemical elements, compound, electrical and electronic accessories.
49. To act as Management, Financial, Technical, Medical, Legal and General Consultants and to give advice on all aspects of business, industry, commerce, agriculture and services,
50. To act as Trustees and Attorneys, Agents, Representatives, and Administrators.
51. To act as Under-writers, Broker, agents, auctioneer and factors.
52. To act as Advertisers and Advertisement Agents.
53. To underwrite, acquire, hold and deal in Shares, Stocks, Bonds, and Debentures and other securities.
54. To manufacture, repair, hire and deal in Vehicles of all kinds, bodies and accessories thereof.
55. To carry on the business of Transportation of goods and passengers.
56. To carry on the business of Builders, Contractors, Sub-Contractors and Promoters of all types of construction including Roads, Bridges, Towers, Dams, Buildings, Canals, Tunnels, Wells, Gardens and lakes.
57. To manufacture and deal in printing and painting materials.
58. To purchase, sell, let out, repair and otherwise deal in Immovable Properties.
59. To act as Publishers, Printers, Designers, Lithographers, Photographer?, Engravers, Machine-Rulers, Binders, photo-type-setters, blockmakers, artists and painters.
60. To manufacture and deal in refractories and ceramics.
61. To manufacture and deal in building materials.
62. To carry on the business of agriculture, Dairy farming, Farming, Poultry Fanning, Fisheries, animal husbandry, Plantations, Forests, Vegetables, Fruits, Flowers, Animals and their Products and by-products thereof.
63. To carry on business of Cargo and Travel Agents, clearing and forwarding Agents and booking agents.
64. To manufacture, repair, trade and deal in all kinds of machines, appliances patterns, implements, equipments, tools, dies, meters, computers, motors, switches and their parts, covers and accessories.
65. To manufacture, develop and deal in Mines, Metals, Minerals, their products and by-products thereof.
66. To manufacture and deal in Ice, milk, Coffee, Tea, Tobacco, and their products and bye-products.
67. To manufacture and deal in pulses, seeds, cotton, fertilizers and groceries and dry-fruits thereof.
68. To deal in polishes, colours, paints, dyes, chemicals, steams, gases, alkalies and acids, compounds, spirits, and their products and bye-products. 69. To act as electrical and mechanical engineers.
70. To act as detectives.

71. To collect and provide data and information's as required by and for business industries, agencies and persons, commerce and agriculture and other such investigation matters, related thereto.
72. To manufacture and deal in soft drinks, alcohols, whisky, beverages, fruit juice beer, food-stuffs and processed food.
73. To manufacture and deal in petroleum and petroleum products.
74. To develop, generate, distribute and deal in all kinds of energy, power, electricity, coal, coke, oils and water resource.
75. To establish or aid in establishing and promoting and to manage Hospitals, clinics, creches, clubs, educational institutions and charitable institutions, libraries, museums and hobby centres, old age house, disabled houses and guest house and to receive aid from any agencies for the above purposes.
76. To establish and manage garages, hostels, hotels, restaurants, guest houses and canteens.
77. To establish and manage laboratories, research and development centers, and testing equipments.
78. To make, hire, manage, develop and otherwise deal in films, studios, theaters and recreation centers.
79. To carry on the business of production, representation, and performance of operas, stage plays, musical and dramatically performance and entertainments.
80. To carry on the business of dyers and dry-cleaner, laundries, bleachers and hair dressers.
81. To provide services and facilities of all kinds to the tourists.
82. To conduct and make all kinds of entertainment-programme and to manufacture and deal in all kinds of equipments required for the same and music instruments.
83. To secure sound investments of foreign capital in Indian undertakings and enterprises and Indian capital in foreign undertakings and enterprises.
84. To carry on the business of hire purchase, finance, lease, hire and deal in all types of plant and machinery, equipments, consumable goods, vehicles, land, buildings, computers, office and home appliances.
85. To manufacture and deal in jute and packing materials.
86. To act as insurance agents, and traders.
87. To carry on the business of quarries, stones, pesticides and insecticides.
88. To act as experts and valuers of annuities, endowments, gratuities survivorships, immediate, deferred, determinable, contingent or reversionary and other state rights or interest and to carry on the business of valuers and assessors.
89. To undertake, purchase or acquire industry/sick industry and to revive and rehabilitate sick units.
90. To act as money changers subject to the approval of the appropriate authorities.
91. To manufacture, prepare and deal in all kinds of cards, papers and stamps.
92. To manufacture and deal in tyres, tubes, lubricants, fuel and oil

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93. To develop, manage and control "know how" operations for manufacture production, storage, distribution and sale and purchase of goods and the service of and in relation to any business, commerce, industry, agriculture, housing and real estate.
94. To act as labour contractors and manpower suppliers in India and abroad, 55. To lend money and negotiate loans of every descriptions and transact business as promoters, financiers and monetary agents in India, and elsewhere, provided the company shall not do carry banking business within the meaning of the Banking Regulations Act, 1949.
96. To manufacture and deal in sanitary materials, poles, pipes and their fittings and accessories.
97. To organise and provide services and seminars for providing, employment facilities, services and opportunities to labour in India and abroad.
98. To provide security and personnel services and to provide training for: the same.
99. To manufacture and deal in all kinds of communication equipments such as teleprinters, telephones, intercoms, telex, wireless sets, their accessories and components.
100. To manufacture, develop and deal in all kinds of Generators, Power-Plants to produce conventional and non-conventional sources of energy.
101. To take up, manage and execute projects on turn-key basis.
102. To manufacture, trade and deal in arms, ammunitions, firearms and crackers and fire-works.
103. To carry out and process work of various persons through computers and manual labour.
104. To manufacture and deal in all kinds of agricultural, surgical and medical tools, equipments and other items including spectacles, X-ray machines.
105. To manufacture and deal in artificial limbs of human and animals. To act as florists and interior decorators.
107. To have safe deposit vaults and keep goods in safe custody.
108. To prepare, process and deal in all kinds of eatables and sweets.
109. To provide vocational training and assist students and pupil in admissions.
110. To organise, manage and deal in lotteries, crossword puzzles and such other games of skill, intelligence and knowledge, including computer games.
111. To manufacture, trade, hire and otherwise deal in copying machines and to make copies.
112. To manufacture, crush and deal in hides and skins and products therefrom.
113. To carry on business as exporters, importers, wholesalers, retailers and manufacturers of non-ferrous metals and metal scrap, and all products made of such metals.
114. To carry on business as manufacturers, importers, wholesalers, retailers and manufacturers, of enamelwares, glasswares, earthenwares, and procelainwares.
115. To carry on business as exporters, importers and wholesalers of synthetic and organic dye-stuffs, colour and colouring matters and all organic intermediate products used in the manufacture of

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such dye-stuffs, colors and coloring matters of all synthetic organic chemicals and lining colors, paints, varnishes, lacquers, pigments, flush colours and tanners, plastic and resin materials, rubber processing chemicals and allied products such as caustic soda ash, bleaching powder, chlorine derivatives and mineral acids as sulphur, hydrochloric, nitric, salts and other inorganic chemicals pharmaceutical, medicinal, chemical compounds, drugs, dyeware, and colour grinders.

116. To manufacture, trade, import, export, distribute, trade or otherwise deal in drugs, chemicals and pharmaceuticals.
117. To sell or otherwise deal in petroleum, petro-chemicals and their bye-products.
118. To manufacture, produce, refine process, purchase, store, and to trade and deal in all kinds of mineral oils and oil products and bye-products thereof such as wax, Paraffin, soap, paints, varnish, lubricants, illuminants, and gutter substitutes, oil, cloth, candles, glycerine, and stearine.
119. To carry on business as travel agents and tourist agents and contractors and to facilitate travelling and to procure and provide for tourists and travellers booking by air, sea, road and other means of travel, to handle inland and foreign tours and promote and provision of conveniences of all kinds through tickets, circular tickets, sleep-cars or berths, reserve places, guest houses and lodging accommodation.
120. To accept, as a gift and to give in gifts property movable or immovable inside or outside India and aid, pecuniary or otherwise any association, body or movement or whether charitable or otherwise.
121. To run, manage or let on hire taxi cabs, deluxe coaches, lorries, cars, trucks, station wagons, air ships, rail motors, vessels ferries, boats and all other vehicles of whatsoever kind propelled by electricity, gas, gasoline compressed air steam, manual power power, oil or such other energy or by whatsoever means.
122. To carry on the business of clothiers, tailors, dyers, darners, drycleaners and to operate shops and stores for the mentioned purposes.
123. To carry out the business and trade of cabinet and furniture makers, whether of timber, steel, tabular or otherwise interior and exterior decoration, organic chemical or chemical products of every nature and description and bye-products thereof and products thereof and products to be made therefrom including specially but without limiting the generality of the foregoing dyes, colouring matters including fast colours, salts, bases, and dealers in all kind of timber, wood, logs sleepers, of all description used for construction purposes whether, wholesale or retail.
124. To buy, sell exchange, alter, and otherwise deal in materials, articles and things for import and exports whether as principals, agents, trustees or otherwise.
125. To manufacture, buy, sell, import, export otherwise deal in leather products, metal items, jewellery, silverware, steel ware, pictures, spectacles, fancy goods, toys and work.
126. To carry on the business of hotel, restaurant cafe, tavern, restaurant and lodging house keepers, licensed victual Lars, masters; distillers and manufacturers of, mineral and artificial waters and other drinks; purveyors, caterers for public generally, wine merchants and importers and exporters of food and foreign produce.
127. To carry on the business as proprietors or hirers of theatres, places and halls and cinematographic shows and exhibitions and to purchase, hire or otherwise acquire any photographic

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or other apparatus in connection with cinematographic films and to list on hire to sell the same and to import foreign films, machinery, apparatus, cameras and to export Indian films to foreign countries and to purchase films from other person and to rent or hires the same and acquire by purchase lease, grant, assignment, transfer, exchange or otherwise lands gardens premises and to erect buildings cinema house for showing and exhibiting pictures, stud, laboratories and factories.

128. To manufacture, assemble, import, export, buy, sell, exchange, improve develop and otherwise, deal in transistors, radios, stereophonic and equipment, television auto radios, electronic games, capacitors, condensers, data processing machines, computers, speakers, oils, knobs, switches, electronic calculators, musical instruments, wireless, walkie talkie sets, electronic communication equipment's, tape recorders cassettes, electronic and electrical gadgets, spare parts components and equipments thereof.
129. To manufacture, sell or otherwise deal in electrical goods and appliances including condensers, transformers, power supply and transmissions equipment, cables, wire, lamps, bulbs, tubes and lighting equipments, generators, starters, meters, electrical engines, fans, switches, motors, air conditioners, refrigerators, washing machines, televisions, tape recorders, radios, printed circuits, integrated circuit, and electrical goods and appliances of all types.
130. To manufacture or deal in foam and polyurethane mattresses and such other products related thereto.
131. To manufacture or trade, in products made out of leather, steel, iron aluminium, paper, chemical wood, leather synthetic and agricultural matter also.
132. To promote, establish, acquire and run or otherwise carry on the business of any plastic or rubber industry or business of manufacture of materials for use in such or business, such as wax paper, Bakelite, plywood, celluloid products, chemicals of all sorts other articles, things similar or allied products, or process and to sell purchase otherwise; or deal in materials or things in connection with such trade or industry. To manufacture, buy, sell, import, export or otherwise deal in rubber or plastic goods, items or components as are used for industrial, commercial, domestic, consumer and educational research, hospitals or other such purposes and to promote, establish, acquire and run or otherwise carry on the business of any plastic or rubber industry or the business of manufacture of materials for use in such industries such as wax paper, bakelite, plywood, celluloid products, chemicals of all sorts and such other articles or allied products or processes.
133. (i) To carry on business of buying, selling import, export, exporting ginning, pressing, spinning, combing, cleaning, preparing, packing, weaving, manufacturing, blushing, dyeing, printing or processing of cotton, yarns, linen, cloths, fabrics, jute, wool, silk, hemp and other staple fiber, material whether synthetic, artificial or natural, textile substitutes for all or any of them and to treat and utilize any waste arising from any such manufacture, production or process.
134. To sell, purchase, import, export and deal in raw cotton, man-made i-fares, yarn, cloth, readymade garments, knitwear's, wastes cotton seeds and chemicals, colours used in connection with textiles.
135. (i) To carry on all or any of the business of manufacture and seller of and dealers and workers in cement of all kinds concrete, asbestos gypsum lime and gravel.
- (ii) To work mines or quarries and to prospect or, search for, find, win, get, work, crush, smelt, manufacture or otherwise deal with limestone chalk, clay, ores, metals, minerals, oils, precious and other stones or deposits or products and generally to carry on the business of mining in all branches.

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- (iii) To search for ores and minerals, mines and grant licences for mining in or over any lands which may be acquired or held by the Company and to lease any such lands for building other use
136. To manufacture presses, lathes, hydraulic jacks, drills, machines, sewing machines, hospital research, training and educational apparatus.
  137. To manufacture or trade in machine tools, power transformers and distribution equipment apparatus.
  138. To carry on in India or elsewhere the business of steel and brass founders, metal founders generally metal workers, boiler makers, millwrights, machinists, metallurgists, electric engineers, water supply engineers and to buy sell manufacture repair convert/alter let on hire and deal in machinery motors wagons, motor cycles, ships, boats, cars, aircrafts and implements and rolling-stock of all kinds.
  139. To carry the business, of steel makers, iron and steel converters, smelters, iron-founders, importers, exporters, and manufacturers of and dealers in ores, metals, other preparations, processes and articles.
  140. To carry on the business of manufacturers of and dealers in automobile parts, accessories, ancillaries, stores and spares and to engineer, develop, design, assemble, manufacture, produce, import, export, buy, sell, and otherwise deal in industrial, agricultural and other machines and all types of tools, plants, equipments, instruments, appliances and hardware of all kinds general fittings, accessories and appliances of all description made of metal, alloy, , synthetic and such other fibers, chemicals and PVC compounds or plastics.
  141. To manufacture, sell or otherwise deal in industrial commercial, office, residential, scientific, research and o\*her instruments and apparatus.
  142. To carry on, in any way the business of suppliers of office facilities, office machines and all kinds of office equipment whether on base, hire purchase or sale and lb sir maintenance.
  143. To carry on badness of manufacturers, importers and exporters of and dealers, in all kinds of articles, for lighting, cooking and heating purposes.
  144. To carry on the business of manufactures, or otherwise to deal in vessels, containers, jars, filters, receptacles, containers and other storing and packaging goods such as hard board, corrugated, metallic, wooden, glass, composites, plastic containers and polythene packing material and goods.
  145. To carry on the business as exporters, importers, wholesalers, retailers and manufacturers of pipes, tubes, rods, bars, sheets, strips, circles and wires, tableware's, utensils and sheets made of aluminum, brass, copper, silver and stainless steel, orthopedic and surgical appliances of all kind bandages chairs and other provisions for hospitals, patients and invalids.
  146. To carry on the traders or business of manufacturers of and dealers ammunition, fireworks and such other explosive products and accessories of all kinds and of whatsoever composition and whether for military sporting, mining or industrial purposes or for technical display or any other purposes.
  147. To carry on the business of hops, yeasts and malt merchants and growers.
  148. To carry on AM business of a water-works by company in all its branches and to sink wells and shafts, and to make, build, construct and maintain dams, reservoirs, water-works, cisterns, culverts,

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filter-beds, mains and other pipes and appliances and to execute and to do all other acts and things necessary or convenient for obtaining, storing, delivering, measuring, disturbing and dealing in water.

149. To carry on business as quarry masters and stone-merchants and to buy, sell, get, work, shape, hew, carve, polish, crush and prepare for market or use stone and product; of all kinds.
150. To buy, sell, import, export and deal in mineral products and such other things used in connection with mining.
151. To establish industrial and commercial business concerns, trade and deal in all or any of such business namely manufacturers, suppliers, buyers and sellers of bricks, fire-clay, tiles, sand, mortars, cinders, marbles, marble chips, slates and white glazed wares.
152. To produce, manufacture, stitch, fabricate, buy, sell, import, export and to otherwise deal in jute, hessian cloth, gunny bags including gunny, or other such bags or container made out of plastic or such other materials related thereto.
153. To grow, buy, sell, import, export, exchange, store, collect, auction, acquire, manufacture, distribute and otherwise in sugarcane and its products of all kinds and types such as sugar, toffees, candies, confectioner and molasses.
154. To undertake and do the liaison work of persons, firms, companies or concerns.
155. To undertake the business of distribution and application of chemicals, fertilizers and pesticides, aerial or otherwise.
156. To undertake, make, enter into perform and carry out agreement and arrangements and contracts for carrying out the automobile trade and spare parts, bodies, other accessories and its allied products in field all types of automobiles.
157. To carry on the business of cold storage of fruit, edibles and such other perishable goods.
158. To carry on the business of dairy farming, cattle, dairy products, meat products and trade in milk foods, biscuits, ice creams, sweets, food preservatives, food additives, dehydrated foods, food mixes, food horticulturalists, agriculturalists, farmers, orchard owners, nursery, plantation, rubber estate owners, fisheries, trawler owner, sand operators.
159. To acquire or set up clinics, nursing homes, hospitals, pathological laboratories and optical shops.
160. To act as principals, agents, manufacturers, representative retailers or wholesalers, producers, distributors or middlemen in all or any branches of business.
161. To act as operators of training and teaching schools, colleges, workshops, institutes and classes for various trades, professions, craft, arts and university or institute courses.
162. To carry on the business of financial, technical and management consultants.
163. To manufacture sowing machines, reaping machines, threshing machines, tractors, farm implements, machinery, industrial chains, dairy machines, elevating machines, conveying machines, industrial belts, transmission machines, incubators and parts, spare tools, accessories and all other such kind of apparatus required therefor.
164. To carry on the business of an investment company and to buy, underwrite, invest in, acquire, hold shares, stocks, debenture-stocks, bonds, obligations and securities issued or guaranteed by

any company constituted or carrying on business in India or elsewhere and debentures, debenture stock, bonds, obligations and securities, issued or guaranteed by the Government, State, Dominions, Sovereign Ruler, Commissioners, public body or authority, Supreme, Municipal, Local otherwise, firm or person whether in India or elsewhere and to hold by way of investment shares, stocks, debentures, debenture-stock, bonds, obligations, units, securities and such other investments therefor.

165. To carry on the business of printers, publishers and distributors of books, stationery, magazines, journals, periodicals, Newspapers, metal printers, photographers, duplicating and copying equipment manufacturers and dealers.
166. To carry on the business of coppers and bottle soap makers and cork makers.
167. To manufacture or trade in torches, batteries electrodes, welding equipment and lamps.
168. To manufacture, buy, sell or otherwise deal in canvas, plastic, leather or rubber footwear.
169. To carry on the business of flour mill owners flour, bread, food and products, confectionery, sweets, biscuits manufacturers and dealers.
170. To manufacture and deals in watches and their ancillaries and spare parts.
171. To manufacture and deal in materials and equipment required by the Indian Railways.
172. To carry on the business of licensed, blenders, moister?, distillers, and brewers and to manufacture, buy, sell, import, export, distribute, as principals or r to otherwise, deal in wines, spirits, liquor, intoxicants, distilled and products, liquor based products and products of liquors; hops, yeast and malt merchants and growers.
173. To carry on the business of owners, managers, of farms
174. To carry on the business of home appliances like, metallic decorative item household utensil, china and glass goods, fittings, colorful curtains, hand made home end carpets, household requisites of all kinds and all things used therewith or in the maintenance and repair thereof.
175. To grow, buy, sell, import, export, exchange, store, collect, auction, acquire, manufacture and otherwise deal in sugarcane and its products of all kinds and types including sugar, . toffees, candies, confectionery and molasses.
176. To manufacture, build, equip, maintain, run, repair, buy, sell, and otherwise deal in cold-storage, air-conditioning, refrigeration or any other plants, machinery and equipments thereof of all kinds including deep freezers, bottle coolers, plate freezers, ice making cabinets, water coolers of various types, ice plants, ice cube makers, softy ice cream, ice cream freezing, soda fountains, ammonia fitting, water chilling plants, milk freezing cabinets, milk processing plants, for buildings and vehicles of all types and for preserving and such other preserved materials and all kinds of perishable foodstuffs including potatoes, seeds and such other vegetables and agricultural products, fruits, fish, meat, poultry or dairy products and such other products.
177. To rear, breed import, export, buy, sell, exchange, collect, auction, . distribute, keep and otherwise deal in animals, cow, buffaloes, cattle, birds, hides, skins and animals goods.
178. To provide courier and messenger services for delivery of papers, samples, commercial consignments articles and messages from one city or location to another throughout the world as

well as within India through messengers, agents, sea, rail, roads, airlines or other means subject to postal Laws and regulations of India or other countries.

179. To carry on the trade or business of general carriers, transporters, steam ship agents, wholesale warehouse men, bonded warehouse men, storekeepers, stores consolidation of cargo of any kind for carriage or storage contact-man for cargo, charters of vessel removers, loading and unloading agents, bonded car-man and common car-man.
180. To carry on the trades and the business of meal manufacturers, dealers in consumable stores and provisions of all kinds, food stuffs, grain, flour, seed, fodder, cane, oil, corn, wheat, wheat products, stores, vegetable oils, ghee, vanaspati products and allied products and to establish farms, dairy farms, vegetable and fruit gardens, agricultural farms and estates, and to act as farmers, grafters cultivators, grinders, agriculturist, horticulturist, grocers, gardeners, millers, bakers, confectioners and butchers.
181. To carry on the business of manufacturing, dyeing, colouring, spinning, weaving of all fabrics, other fibrous substances and preparations, manufacturers of and dealers in cotton, silk, woollen, linen, hemp, jute rayon, nylon, artificial silk, and other yarn, and all kinds of weaving synthetic and synthetic blended fabrics, manufactured from such yarn, all kinds of imitation leather and rubbers, waterproof goods and articles manufactured therefrom, dress preservers, dress linings, boot lining, umbrellas, parasols, flags, tents, picture frames, artificial flowers, floor cloths, table cloths, American cloths, paper and articles made from paper or pulp.
182. To act as cargo agents, travel agents, tour agents, tourists agents, insurance agents, brokers, ship brokers, advisors, chaver party contractors, ship agents, salvors, wreck removers, wreck raisers, auctioneers, valuers, surveyors, inspectors and observers of quality control, customs house agents, commission agents, consultants, and general sales agents for any of the air liners, steam ship companies, railways, transport companies or any such person.
183. To issue warrants to persons, ware-housing goods with the company and to lend money upon the security of such goods and to lend, invest advance money or deal with funds of the company which may not be required for the time being either with or without security, in such investments and give credit to such persons (including Government) and upon such terms and conditions as the Company may think fit.
184. To appoint agents, sub-agents, dealers, managers, convassers, sales representatives, salesman, for transacting all or any kind of business which this Company is authorised to carry on and constitute agency of the company in India or in any other country.
185. To carry on trade or business of buying, selling, dealing, reselling, exchanging, altering, importing, exporting garments, merchandise all kinds of cotton, silk, rayon, polyester, worsted woollen, leather and other textile goods, fabrics and furnishing fabrics.
186. To buy, acquire, develop, hire or lease land, open spaces, agricultural lands for sale, to deal in real estate of all types and of every description to develop and sell multi storied buildings and residential apartments, office space, flats, houses, farms houses, recreational space, holiday homes and resorts and buildings and structures, of all kind, shopping arcades, shopping plazas, or otherwise dispose of such land and buildings.
187. To erect and construct houses, buildings or works of every description on any land properties, and to pull down, rebuild, enlarge, alter and improve existing houses, buildings or works thereon, to

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convert and appropriate any such land into and for roads, streets, squares, gardens and pleasure grounds and other conveniences and to deal with and improve the said properties and to rent or let the same on lease.

188. To manufacture, trade or otherwise deal in:

- (a) Bicycle, tricycles and accessories and parts thereof, sewing and knitting machine.
- (b) Glass and glass-ware including optical glass in all forms.
- (c) Sports goods including sports shoes and play-field and gymnasium (Equipment).
- (d) Lighting fixtures, matches, match boxes, candles, bulbs, tubes of mercury, vapour lamps such as wooden boards, switches external wiring and all other such wiring material, accessories of lighting fixtures, such as chokes, starter-seats, holders and condensers.
- (e) Rexine, linoleum and valvetty or saede type plastic cloth.
- (f) Tooth powder and tooth paste, soaps, detergent powders, washing powders and bars, lipsticks, talcum and other such powders, perfumes, aftershave lotions shaving creams and other toiletry and cosmetic preparation.
- (g) Small tools, cutting tools, portable power tools and such other workshop tools.
- (h) Fountain pens, ball pens, artist pens, pencils, rubbers, inks (printing as well as fountain) and stationery products.
- (i) store ware, crockery, crockery and bone china crockery.
- (k) Canned, preserved and bottled fruits juices, vegetables, pickles jams, frozen foods, sauces, squashes, beverages, soft-drinks, aerated water, non-vegetable processed and processed items and such other food products.
- (l) Wires, cables, tubes, pipes brushes, ampules and medicine packing items, metal rolling and re-rolling, ferrous and non-ferrous castings, jelly filled cable.
- (m) Sofas, furniture made of iron or steel or steel alloys, cutlery and surgical instruments.
- (n) Fine and heavy chemicals of all types, acids, alkalis and domestic and commercial gases such as oxygen acetylene and carbon dioxide.
- (o) Plywood timber and wood products.
- (p) Nut bolts, screws, materials used in civil construction work, sanitary and sewer pipes, taps, washbasins and such other sanitary fittings and items and sanitary ware.
- (q) Piggery, cattle farm, dairy farm, fishery and other non-vegetable items.
- (r) Computers, data processing machines, calculators, computers components, typewriters and accounting machines.
- (s) Printing machines as well as different types of accessories and components of printing machines.

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- (i) Readymade garments, dress material and novelty items of all types.
189. To produce or cast the machines and its accessories to do all types steel, iron and other metal casting and fabrication of light and heavy duty machines and parts, tools and accessories and also to make all kinds of electric, electronic item, in India or abroad.
190. To do consultancy maintenance repairs works of any nature.
191. To carry on the business of manufactures, producers, importers, exporters, dealers and agents for all kind of products and services related to pipelines and process industries, refineries, petrochemicals, plastics, polymers, air and such other allied fields.
192. To deal as indenting agents, importers and exporters for Indian and overseas, companies/ corporations for products and services for industrial, non- industrial, domestic, commercial any other such application thereof.
193. To carry on all or any of the business as buyers, sellers, importers, distributors, agents, factors, stockists, commission agents and dealers of: Engineering goods, machine tools, hand tools, small tools, metals, iron, pipe fittings, nuts and bolts, bicycles and accessories, automobile parts, steel and stainless steel, and iron products, ores and Scrapes metallurgical residues, hides, skins, leather goods, furs, bristles, tobacco (raw and manufactured), hemp, seeds, oils & cokes, vanaspati, textile fiber & wastes, coir & jute products thereof, wood and timber, bones crushed & uncrushed, industrial diamonds, coal and charcoal glue, gums and resins, ivory, lac, shollac, manures, pulp or wood, rags, rubber, tanning substances, wax, quartz, crystal, chemicals and chemical preparations, plastic and linoleum articles glass and glassware, handicrafts and handlooms, toys, liquid gold, precious stones, ornaments, Jewelleries, pearls, drugs, and medicines, soaps, paints, instruments, apparatus, and appliances, machinery and mill work, and part thereof, paper and stationery, sports goods, textile including decorative hand and machine made, readymade gannets, carpet materials, cosmetics, wigs, belts, belting, Cinematography, films exposed, gramophone, records, rubber, plastic goods, starch, umbrellas, crown corks, batteries, surgical, and musical instruments, marbles and hardware items, all kinds of books and manuscripts, electric and electronic goods of all kinds, sanitary ware and fittings, woollen textiles, natural fiber products, nylon polyester, fiber yam, hosiery and mixed fabrics and garments, fish and fish products, fruits, nuts, chestnut, kernels, grains, pulses, flour, confectionery, provisions, alcohol, beverage?, processed foods and packed foods products.
194. To act as an export house and to carry on any business in any way connected therewith as aforesaid in 193 above.

IV. The liability of the Members is limited.

V. The Authorised Share Capital of the Company is Rs. 51,00,00,000 (Rupees fifty one crores) divided into 5,10,00,000 (five crore ten lac) ordinary equity shares of Rs.10 (Rupees ten) per share, with the power to increase or reduce the capital of the Company and to divide the shares in the capital for the time being into several classes and to attach thereto respectively such rights as may be determined by or in accordance with the Articles of Association of the Company and to vary, modify, amalgamate or abrogate any such rights in such manner any may for the time being be provided in the Articles of Association of the Company.

A. S. S. W.

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We the several persons whose names and addresses are subscribed are desirous of being formed into a Company in pursuance of this Memorandum of Association and we respectively agree to take the number of shares in the Capital of the Company set opposite our respective names :-

Sl. No.	Names, addresses, description and occupation of each subscriber	Number of and type of Subscribed Shares	Signature of Subscribers	Name, Address, description Signature and occupation of witness of witnesses
1.	BALWANT SINGH S/o Ch. Deep Chand R/o 6/7, Shanti Niketan New Delhi-110021 (Business)	5000 (Five Thousand Only)	Sd/-	I hereby witness the signatures of all the three subscribers. Sd/- (A. K. JAIN) FCA M. No. 16523 S/o Sh. K. C. Jain 4812/24, Ansan Road, Darya Garh, New Delhi-110002
2.	SANDEEP YADAV S/o Sh. Balwant Singh Yadav R/o 6/7, Shanti Niketan, New Delhi - 110021 (Business)	5000 (Five Thousand Only)	Sd/-	
3.	ARVIND WALIA S/o Sh. Harshagwan Singh A-182, New Friends Colony New Delhi - 110025 (Business)	5000 (Five Thousand Only)	Sd/-	
	TOTAL	15000 (Fifteen Thousand Only)		

Place : New Delhi  
Dated : 15th June, 2007

// True copy //